उपसभापति : अब आपका बोलने का समय खत्म हो गया।

श्री राम अवधेश सिंह : आधा मिनट।

मुझे विश्वस्त सूत्रों से पता चला है कि रेवन्यू इंटेलीजेंस विभाग, जो भारत सरकार का है उसके द्वारा जांच चल रही है। उसकी जांच को रोकने के लिये वे तमाम ऊंचे आफिसेस में, फाइनेंस मिनिस्ट्री के आफिस में, प्राइम मिनिस्टर के आफिस में घुसपैठ करना चाहते हैं कि किसी तरह से यह जांच रुक जाये। तो महोदया, मैं इस सदन के माध्यम से आगाह करना चाहता हूं कि यह जांच नहीं रुकनी चाहिये बल्कि उसके चेयरमैन के खिलाफ सी०बी०आई० जांच बिठानी चाहिये : 1979 में...

उपसभापति : बस देखिये, I have to adjourn the House

श्री राम अवधेश सिंह : 1979 में पब्लिक सेक्टर अंडरटेकिंग्स कमेटी ने जांच की थी और इस बारे में रिपोर्ट भी दी थी कि प्राइवेट स्टाकिस्ट और सब-स्टाकिस्ट के जरिये वितरण न हो, बल्कि जो सरकारी कार्यालय है, जोनल आफिसेस हैं, ब्रांच आफिसेज हैं, उनके जरिये यह किया जाये। यह इन्ट्रोड्यूज भी हुआ था 80 में, लेकिन फिर पता नहीं किस मायाजाल से कहीं से उसको पोलिटिकल पावर का सहारा मिला और उसको फिर अधिकार मिल गया और उसने उस सिस्टम को तोड़कर फिर से यह सिस्टम चालू कर दिया और स्टाकिस्टों को दे दिया। इस तरह से वह देश की सम्पत्ति को लूट रहा है। इस पर एफ०आई०आर० करके उसको गिरफ्तार किया जाना चाहिये और केस चलना चाहिये, यह मैं मांग करता हूं।

THE DEPUTY CHAIRMAN: The House is adjourned for lunch for one hour.

The House then adjourned for lunch at fifty-two minutes past one of the clock.

The House reassembled after lunch at fifty-five minutes past two of the clock, The Vice-Chairman (Shri M. A. Baby) in the Chair.

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): Mr. Vice-Chairman. Sir, my colleague wanted me to make that statement in the House. Therefore, I am saying this.

THE VICE-CHAIRMAN (SHRI M. A. BABY): Please be brief.

SHRIMATI JAYANTHI NATARAJAN: I will take only one minute. In the morning he has said something and I got upset about what he has said and I also said that if anybody had any doubt about the way I was behaving, I would resign from the panel of Vice-Chairmen and I was very upset in the Outer Lobby. So he was good enough to come to me and apologise and say that he never meant to hurt my feelings and he wanted me to say that in the House that I accepted it totally. Sir, I thank him for having come to me and apologised and I accept his apologies. Thank you.

I. RESOLUTION SEEKING APPROVAL PRESIDENT'S PROCLAMATION UNDER ARTICLE 366 IN RELATION TO JAMMU AND KASHMIR.

II. STATUTORY RESOLUTION SEEKING DISAPPROVAL OF ARMED FORCES (JAMMU AND KASHMIR) SPECIAL POWERS ORDINANCE, 1990.

III. THE ARMED FORCES (JAMMU AND KASHMIR) SPECIAL POWERS BILL, 1990.

THE VICE-CHAIRMAN (SHRI M. A. BABY): Now, we shall continue with the discussion. Shri Bhaskar Annaji Masodkar.

SHRI BHASKAR ANNAJI MASODKAR (Maharashtra): Mr. Vice-Chairman, Sir, before I go to Kashmir, I must congratulate both of them and

[Shri Bhaskar Annaji Masodkar]

if it happens to Kashmir., I will be the first person to be very happy about it.

Mr. Vice-Chairman Sir, I rise to say something which I was keeping to myself but the subject has brought a compulsion which everyone of us will share. One discernible factor which I want to say at the outset is the anxiety that is felt by the country over Kashmir itself. This anxiety is intense and I must say this anxiety stems from the confusion that is raging in the policy of the present Government. I am sorry to say that the present Government has pushed this country to the brink of war all around and now by its policies which I submit in all humility are most adventurous, it is pushing the country to a civil war almost in this country. There is a lack of policy. There is a lack of clarity and there is total confusion. If you permit me, I have chosen some adjectives for this Government. This Government is an anomalous Government. I am saying this with a sense of responsibility because every time the Prime Minister comes here and tells us that this was our manifesto and, therefore, we are going ahead with it. I checked the figures and those figures show that the party of the hon. Prime Minister got only 17 per cent of votes as against 39 per cent by the opposing Congress party. That shows that whatever was the manifesto is not binding on the people. They have not accepted that manifesto. On the other hand that manifesto has been rejected. I would very much like the Government to correct its thoughtful bearings on this aspect of the matter. Don't remind this House that this was your manifesto and, therefore, you are in a hurry to do it. Therefore what I submit is that a minority Government is an anomaly in this country. If you see the constitutional and historical perspective of this country you will not find such a situation that we are facing today. Therefore, the Government has a larger responsibility, a responsibility which must be shared with seriousness rather than casualness.

In the matter of Kashmir I am sorry to say that the Government's attitude has been casual. It had been casual right from the beginning. Its perception was confused and its actions further more confused it. It has led us, as I said, to the brink of war. In fact, thre is already a war going on in the Valley. Mr. Vice-Chairman, you will be surprised to know that it is already an undeclared war that is raging in the Valley. There are areas which are constantly kept under curfew. I ask: does it behove any civil Government to keep the areas of its own country under a curfew and then still say that we are governing the coun-

3 P.M. try? This is a negation of the Government and now we have got these three measures which say that we want to give additional powers to the armed forces. It is a draconian system that this Government is following and I would have thought that the Government would have done well in saying that we have failed on Kashmir policy. Had there been any honesty, had there been honesty of purpose, honesty of politics itself, they would have come to this House and acknowledged that there is a total failure of their policy on Kashmir. But that does not happen. We are politicians and honesty is not our virtue. I do not know, Sir, whether, you will share this view. (*Interruptions*). I said, we. The politics has been described by politicians theoreticians and philosophers you know, as a game and I do not want to say further. The most grim aspect of the Kashmir situation— I would request my friends to be a little serious—this is not a simple question, what I am saying in this House—is the casual approach to a very serious problem. We are debating a very serious issue and yes, we lose our temper; we laugh at each other. Therefore, I say are we honest to the purpose of the situation? When I use that word, I use it with

some responsibility. If you laugh at Kashmir issue when your own colleague is speaking, I do not understand what you are doing. That point is that the Government has neither come out with any clear policy nor spelt out any clear policy on Kashmir, what they want to do with Kashmir. Have they any policy? Do they want the revival of the Assembly, bringing back the elections, any negetiations, all these questions are kept in a confused state. Now, Sir, recently I had the privilege of being a Member of the Parliamentary Delegation which went to Central Europe, which was led by the hon. Speaker of Lok Sabha, and the two countries to which we went, that is Poland and Hungary, we were faced with questions regarding Kashmir there. They were asking about our stand on Kashmir. We were explaining of course, that Kashmir is undoubtedly part of India. India is a sovereign country and Pakistan is trying to intervene in our sovereign matters, internal matters. But the question which arises and which has no answer and I must say with regret is that over and beyond the boundaries, we had not been very clear on this issue. When we say "bound within the framework of Simla Agreement", are we willing to negotiate Kashmir? What is the Government's answer on this? Again and again we refer to the Simla Agreement. What is it that the Government wants to do? The foreign diplomats were asking us this question. If you are willing to put Kashmir on the negotiating table which I think is not the legal position cannot be the legal position, cannot be the sovereign position, then what is going to happen? Why do the Government hesitate in saying that we will not negotiate on Kashmir? The hon. Home Minister, who made the statement, [illegible] come forth with any such thing. There are loose references to the Simla Agreement. The Simla Agreement probably which was made in 1972 was the net result of the several historical events that preceded the Simla Agreement itself.

Mr. Vice-Chairman, Sir, if this House were keen—and I am sure it is keen—to go back into the history of the Kashmir problem, two things will come out. Firstly, Kashmir has become the part of India and it will be remain a part of India unless it is taken away by aggression. As you know, there is the initial instrument of accession which was signed on October 26, 1947, immediately after we achieved, our Independence. The effect of that accession is that Kashmir has become an integral part of India. I would like to give a few dates so that this House understands—the House always understands—shares the point of view, I am going to make. Sir you can keep the bell for the time being. I have the permission... *(Interruptions)*.

THE VICE-CHAIRMAN (SHRI M. A. BABY): There are other speakers. That is the only thing.

SHRI BHASKAR ANNAJI MASODKAR: The point I want to make here has some importance. The Home Minister may make it clear. After the instrument of accession, there comes the United Nations' August 30th, 1948 resolution. Afterwards another milestone of January 5, 1949 is there and the Security Council's resolution of September 20th, 1965. As you are aware, Mr. Vice-Chairman. that was in the wake of the skirmishes in the Kutch area in Gujarat. Thereafter came the Tashkent Declaration in 1966 followed, as I said, by the Simla Agreement of 1972. Now, the position Pakistan is taking must be appreciated because it has got only one thing in common, that the Kashmir issue is negotiable and that we are not following the United Nations' resolution and therefore, there is still a dispute between India and Pakistan which has to be resolved The answer that was given is this. I have brought the original article. This

[Shri Bhaskar Annaji Masodkar]

position the Government of India has to appreciate and has to take it out not only in India but also beyond the borders of India through its diplomatic sources. What I have found is a confusion that is going out as far as the message of Kashmir is concerned. Still the world thinks, the world powers think, that Kashmir is a negotiable issue. I am surprised that the Government of India is not taking a clear and categorical stand in the United Nations as well as in the outside world through its diplomatic channels. On the other hand, as you know. Pakistan is going on trumpeting its own case. And that is creating a confusion. I have some brief from our then permanent representative in the United Nations, Shri C. S. Jha, who has very ably and categorically stated the position with regard to the Kashmir matter. The whole emphasis of Pakistan had been on the United Nations' first resolution of 1948. And there, India's stand has been that this failure was on the part of Pakistan, in not following that particular resolution because that resolution called upon both the countries, and particularly Pakistan, which had accepted the position that they were the aggressing party, to withdraw from the land of Kashmir. The resolution is in there parts. And the second part says that the aggressing party shall withdraw. You will be surprised that Pakistan has not done that. And even today we are not standing firm on this aspect that Pakistan must vacate the occupied territory. Where is the Government's commitment on this matter? I am asking the hon. Home Minister to make a categorical statement that steps will be taken to ask Pakistan to vacate this particular territory We are following virtually a situation as if Kashmir has been divided. Why has this position been taken? And this is creating all complications. Not only Pakistan gets an advantage, but also what you call the terrorist and all that, they can enter the occupied area and crete problems for you. You want to seal what border? Logically you must seal the border of all that land that had acceded to India. If you cannot do it, you will have to find out methods. Now the only answer that probably the Government can give on Kashmir policy is that there is an international opinion, there may be a full-fledged war, but I do not understand how a Government of a free sovereign country can have such excuses. People must resist every inch of their land, they must protect, they must revive and recapture their own land. If Kashmir is an integral part of India, I do not understand this hesitancy on the part of the Government of India in not coming out with a categorical statement as to what their stand is with regard to the occupied territory and what measures they are going to take. This is my first question what are the projections with regard to the vacating of the area by Pakistani troops and Pakistani aggressors who have occupied the territory since 1948? We are in 1990. And we are still living with the problem. Had that been cleared away, probably this particular situation might not have arisen. Now once we accept this position, it is not a matter of 'A' Government or 'B' Government; I am an a Kashmir policy. Has this Government come out with drastic measures, with any clear policy on Kashmir? This is my main aim and main thrust. It may open a leaf from the earlier Government's records. It cannot open the deed. But you are the Government and if you want to govern, you must govern. This is no answer that the last Government did not do anything. Some of the arguments which are usually thrown up in this House are, "What did you do?" Is that an answer? You are failing in your responsibility when you say that.

PROF. SOURENDRA BHATTACHARJEE (West Bengal): That is the big question.

SHRI BHASKAR ANNAJI MASODKAR: Questions must be asked. We are sitting here. We are the repository of power. We waste our time in asking questions. We must give a categorical mandate to the Government. We must give a categorical mandate to the Government to ask Pakistan to vacate this particular area, take this step. This should be our attitude whichever Government is there. So, Mr. Vice-Chairman, I am really sorry to say that the statement made before this House lacks clarity, lacks a historical perspective, lacks what I said a sovereign perspective. This is a statement made by a sovereign country in a sovereign parliament, and I would have expected much more in this particular statement You want to continue the rule of the President, you may continue it. But what is your policy? It is just not the administration that can be the policy, sending a—governor or b—governor. That cannot be the policy, as if he is a Messiah coming down from the heaven to give you peace. The policy has to be worked out by administrative measures and there I find a very sorry state of affairs Therefore, I am choosing *some adjectives* for this Government. The first adjective is it is an anomalous Government. The second which flows out of it, as I have already said, is that it is an inadequate Government It is not a Government that comes with full facts and figures before the House nor one that gives full answers. (*Interruption*) I am happy that the adjectives are evoking some interest. Thirdly, on the top of it an adjective which you may like, this is an absurd Government. (*Interruptions*) I am thanking you for all these. I only want you to like this particular adjective. This is an absurd position being taken that the powers are being handed over now to the armed forces against the civilians who are living there. Is there no other measure which we can think of? Are all the lines of communication with the civilian population at the negotiating table exhausted?

With a sense of disgust I take my seat. Thank you very much.

THE VICE-CHAIRMAN (SHRI M. A. BABY): Now this side can use some adverbs. Dr. G. Vijaya Mohan Reddy.

DR. G. VIJAYA MOHAN REDDY (*Andhra Pradesh*): Thank you, Mr. Vice-Chairman. I support both the proclamation of the President and the Bill to give special powers to the armed forces to assist the civil administration. In the beginning itself I want to say that there is no constructive suggestion from the Opposition. This is one comment which I want to make that there has been no constructive sugestion from the Opposition. The army has played and is playing a glorious role to defend our borders which are sacred to every citizen of this country. On Siachin glacier at a height of 16,000 to 18,000 feet where nobody can even breathe, the army is defending our border in a war situation for the past several pears. This line of control is 1100 kms and there are high passes which are 10,000 feet above sea level. It is all a rugged territory. There the army is standing and defending the entire border. In appreciation of this glorious role of the armed forces of our country every Member of this House should raise his head, in appreciation of the armed forces which have held the flag of our country althrough by great sacrifices. Unfortunately the Opposition has forgotten so many things, about Pakistan arming the militants, sending armed militants through the borders. There are five thousand to six thousand such militants waiting on the borders to enter into our country and they have dumped enough of arms on this side of Kashmir, on this side of the line of Actual Control, dumps of arms which are stated to be enough for two years. This is the situation

[Dr. G. Vijaya Mohan Reddy]

there, Sir, today. In the Kupwara sector and in the Machal sector, the incidents that have happened recently show what the situation there is. Heavy artillery has been used to pound our positions and posts, and heavy mortars, high explosive materials have been used which have come 20 or 25 kms. inside our border. This situation also is lost sight of by the Opposition. Sir, what is today's news? Troops are being deployed in the Tungmerg area and top officials have also said that army personnel have been ordered to move into the Tungmerg area and to take up positions there amidst reports that infiltration of Pakistan—trained suversives into our territory is imminent in the next few days. This they have tried previously and now also they are trying it once more. This also is lost sight of by the Opposition.

Now, if this is the situation there, the Bill get its importance. Now, the armed forces have to stand alongside the civilian Government. Do you mean to say that there is any other method of solving this problem that is there, any other method of defending the rights of the people of Kashmir?

Sir, what remarks were made against the Army. I hang my head in shame. The reports that have been quoted here, are they confirmed reports? I think our Home Minister must come out with a clear statement and tell whether there has been something wrong. The highly disciplined Indian Army will court-martial those individuals and there is no doubt about it... (*Interruptions*)... Hitherto it has been done and it will be done if the reports are correct... (*Interruptions*) ...

SHRI S. S. AHLUWALIA (Bihar): If the reports are confirmed, are you going to courtmartial them?... (*Interruptions*) ...

SHRI G. VIAYA MOHAN REDDY: I am not talking to you... (*Interruptions*) ... I am only requesting the Government... (*Interruptions*)...

SHRI S. S. AHLUWALIA: You were saying just now that the Indian Army will courtmartial those individuals... (*Interruptions*)... Will you do it? ... (*Interruptions*) ... What are you talking? ... (*Interruptions*) . . .

THE VICE-CHAIRMAN (SHRI M. A. BABY): Please sit down... (*Interruptions*) ... Please sit down, Mr. Ahluwalia.

DR. G. VIJAYA MOHAN REDDY: I am only asking the Government to do it... (*Interruptions*) ...

SHRI S. S. AHLUWALIA: Are you disputing what has been said?... (*Interruptions*) ...

THE VICE-CHAIRMAN (SHRI M. A. BABY): Please sit down, Mr. Ahluwalia... (*Interruptions*) ...

DR. G. VIJAYA MOHAN REDDY: I have got every right to tell the Government as to what shauld it do ... (*Interruptions*) ...

THE VICE-CHAIRMAN (SHRI M. A. BABY): Mr. Ahluwalia, please take your seat. Let him speak. ..... (*Interruptions*) . . .

DR. G. VIJAYA MOHAN REDDY: You cannot say anything without confirmation about the Indian Army... (*Interruptions*)... I want to say one thing now in this connection. Last year, whe we were in the Opposition, a colleauge of mine was saying something about the atrocities by the Assam Rifles on the tribal women. Half-a-sentence was not completed; but he was shouted down. Afterwards, in all corners of India, Mr. Rajiv Gandhi went on saying that on the floor of the Rajya Sabha itself the Indian Army has been denigrated. the Opposition was denigrating the Indian Army. He went on saying his all over the coun-

try.... *(Interruptions)*... If I have to use the same yardstick, against the Opposition now, I do not know where I have to put the Congress(I)... *(Interruptions)*...

THE VICE-CHAIRMAN (SHRI M. A. BABY): Mr. Ahluwalia, do not interrupt... *(Interruptions)*...

DR. G. VIJAYA MOHAN REDDY: Sir, we allowed them to have their say, and they should allow us to have our say. Sir, they are talking about democracy. When they brought Mr. G. M. Shah with 13 defectors, where was their democracy? *(Interruptions)* Such a party talks about democratic institutions!... *(Interruptions)*.

SHRI S. S. AHLUWALIA: It is your own Home Minister who brought him... *(Interruptions)*... You do not know that it was your own Home Minister who brought him? ...*(Interruptions)*

THE VICE-CHAIRMAN (SHRI M. A. BABY): Order, please.... *(Interruptions)*...

DR. G. VIJAYA MOHAN REDDY: It was only during hat period that the seeds of fundamentalism were sown.. *(Interruptions)*..When there is a Government without roots, on whom will it depend except the fundamentalists? That is what happened. *(Interruptions)* That is what hapened when you people were ruling there, and your coalition Government also. In Parliamentary elections what is the vote, what is the percentage? Three per per cent. And you go on giving good marks to your alliance Government rule. I do not know how I can explain and how anybody in a democracy in the world can explain about such Governments.

Sir, I am happy to note that things have taken a favourable turn in the situation in Kashmir. The scenario is fast changing as explained by the Governor in many statements—the present Governor.

From 'India Today' I quote: A series of dramatic arrests, including that of Yasin Malik, the self-styled Commander-in-Chief of JKLF, and his deputy, and continuing recovery of large arms represent a serious setbacks to the militants in Kashmir. So also, more arrests are taking place. I think you will have to agree with the Governor on his evaluation of the present situation.

Now, the problem is about the Mujahideen and the criminal elements who have been armed and are being sent inside India. These criminals are raiding houses, raping women and creating an atmosphere of terrorism and committing all sorts of atrocities. This has to be firmly dealt with. That is one of the necessities of the Kashmir situation.

That side of the story is being taken care of adequately through this Bill and also the Proclamation, Sir. And I congratulate the Government for taking timely decision in bringing forth this Bill.

Sir, we will have to build bridges to the heart of the people of Kashmir. That is quite necessary. And the situation is every day becoming bright, because those people who are active are separatist elements. In Kashmir the people are secular. They do not cooperate with pro-Pakistani separatists. They have never done it, and they are not going to do it. That has to be clearly understood. *(Time bell rings)*. I want to ask some questions.

There is a bumper crop of apple this year in Kashmir. What steps does the Government propose to take to stabilise the economy of Kashmir by purchasing maximum amount of stocks of apple from Kashmir so that the farmers can be helped? Then, what

[Dr. G. Vijaya Mohan Reddy]

about the handicrafts, famous not only in our country but all over the world? Stocks are accumulating. How quickly would the Government purchase these handicrafts? How to build confidence in all these circles? What about the inputs in agriculture that this Government proposes? What about employment? The Home Minister had announced during his visit to Kashmir that many opportunities will be given for employing the youth so that they can be diverted from this path? What about the protection to small tribes, the nomads, ec. moving here and here? Their interests should be protected in this type of situation. What is the political initiative that the Government proposes to take? After all, we are a democratic set-up. We are fighting for democracy. Even in Kashmir, we fight for democracy. What initiative is there so that the political process can be started? The killings are very selective. All the democratic minded and secular-minded people are being killed. Ex-MLAs are being killed. What political initiative will this Government take? How leaders of Kashmr will be taken into confidence? How will the Administration be adapted to the changing situation? How will the Government see that the Administration functions adequately?

Apart from these initiatives, I want that the economy should be stabilised. The Government should have political initiative and build bridges to the hearts of the people. What does the Government of India propose to do?

In the end, Sir, I want to say that it is quite an anomaly. In our own country, our own people should not and cannot be refugees. If at all they have come due to certain conditions, all their problems should be solved by this Government and more and more attempts should be made to normalise the situation so that they can go back to their places and carry on with their trade, with the protection of the Government and if necessary, in some security zones.

Finally, Sir, I want the hon. Minister to assure the people of Kashmir that their special status which is a part of our history is protected and Article 370 is defended.

Thank you Sir.

श्री कृष्ण लाल शर्मा (हिमाचल प्रदेश) : माननीय उपसभाध्यक्ष महोदय, मैं इस सदन में आज भारत के संविधान के अनुच्छेद 356 के अधीन जम्मू और कश्मीर राज्य के संबंध में राष्ट्रपति द्वारा जारी की गई उदघोषणा और सशस्त्र बल (जम्मू और कश्मीर) विशेष शक्तियां विधेयक, 1990 दोनों का समर्थन करने के लिए खड़ा हुआ हूं। इसके साथ ही मैं श्री सुरेन्द्रजीत सिंह अहलुवालिया और श्री मुरलीधर चन्द्रकांत भंडारे द्वारा प्रस्तुत संकल्प का विरोध भी कर रहा हूं।

महोदय लोकतंत्र में राष्ट्रपति शासन या सेना के हस्तक्षेप का समर्थन करना कोई सुखद प्रसंग नहीं है किंतु अगर स्थिति ऐसी पैदा हो जाए जिसमें राष्ट्र की एकता और अखंडता के लिए संकट पैदा हो जाए और लोकतंत्र भी खतरे में आ जाए, वहां का नागरिक सुरक्षित न रहे, उनका जीवन सुरक्षित न रहे और ऐसी स्थिति बन जाए कि वहां पर यह कदम उठाना आवश्यक हो जाए तो मैं समझता हूं कि इसका समर्थन करना केवल दलगत बात नही है बल्कि यह हमारी राष्ट्रीय कर्तव्य बन जाता है।

आज हम यहां बड़े आराम से इस सदन में इस विधेयक पर चर्चा कर रहे हैं किंतु उपसभाध्यक्ष महोदय, मैं अपनी गंभीर चिंता व्यक्त करना चाहता हूं कि कश्मीर घाटी में इस समय स्थिति सामान्य नहीं है अपितु अगर यह मानें कि केवल ऐसी घटनाएं जिनकी चर्चा यहां पर हुई है, केवल उतनी मात्र घटनाएं हैं, तो यह गलत है। इस समय कश्मीर की सीमा पर पाकिस्तानी सेनाओं ने अपनी मजबूत पोजिशन बना ली है। वह अपने क्षेत्र में ऐसे व्यक्तियों को प्रशिक्षण देकर हमारे क्षेत्र में भेज रहे हैं जो हमारे देश को तोड़ना चाहते हैं। हमारे देश के उस प्रदेश में इस समय आतंकवादियों ने ऐसी पोजिशन प्राप्त कर ली है इसकी चिंता करना हरेक सदस्य का कर्तव्य है। कितने शस्त्र वहां से निकले, कितनी मात्रा में वहां पर राकेट लांचर्स, मशीनगन्स, ए०के०-47 राइफल्स पकड़ी गई हैं। गवर्नर ने स्वयं रिपोर्ट भेजी है। वह अगर कोई पढ़ेगा तो उसको पढ़ने के बाद वहां की चिंताजनक स्थिति का सबको आभास हो जाएगा और ऐसी स्थिति के बारे में मुझे यह कहना पड़ेगा कि वहां सामान्य स्थिति नहीं है। आज वहां युद्ध जैसी स्थिति है और युद्ध जैसी स्थिति में जो एक बहुत बड़ा संकट पैदा हो गया है जिसकी चिंता हम सबको करनी चाहिए वह यह है कि सारे देश में कश्मीर घाटी एक ऐसा क्षेत्र बन गया है जिसमें यह संभावना पैदा होने लग गई है कि शायद कुछ लोग पाकिस्तान के इस क्षेत्र को एक मजहबी राज्य बनाना चाहते हैं।

उपसभाध्यक्ष महोदय, यह साधारण बात नहीं है कि वहां से 60 हजार फैमिलीज ड्राइव आउट कर दी गई हैं प्रैक्टिकली काश्मीर घाटी से। एक विशेष संप्रदाय के लोगों को निकाला गया है। मैं चेतावनी देना चाहता हूं कि इस समय भारी संख्या में घुसपैठिए काश्मीर घाटी में दाखिल हो चुके हैं और उनके पास शस्त्र हैं और हमारा ऐडमिनिस्ट्रेशन उनको काबू नहीं कर पा रहा है। उनके साथ मिलिटेंटस और आतंकवादी हैं।

ऐसी स्थिति में हमको इस परिस्थिति पर गंभीरता से चिन्ता करनी चाहिए। मैं कम से कम उस दिन के लिए तैयार नहीं हूं कि 1962 जैसा दिन फिर आए जब चाइना ने ऐग्रेशन किया था और हमारे उस समय के प्रधान मंत्री ने केवल एक वक्तव्य कहा था :

"My heart goes out for the people of NEFA."

मैं उस दिन के लिए तैयार नहीं हूं। इसलिए मैं यह मांग करता हूं कि सरकार तुरन्त ऐसे कदम उठाए जिससे हम काश्मीर घाटी को आतंकवादियों के चंगुल से निकाल और वहां फिर से सामान्य स्थिति रेस्टोर हो जाए।

महोदय, यहां हमारे दो मित्र बोले हैं और उन्होंने कहा है कि यह स्थिति जो काश्मीर में पैदा हुई यह तब हुई जब ऐसेम्बली भंग की गई और गवर्नर जो नए भेजे गए वह कंट्रोवर्शल थे इसके कारण वह परिस्थिति पैदा हुई। मैं इसको नकारते हुए कहना चाहता हूं कि इसकी वजह से स्थिति खराब नहीं हुई बल्कि स्थिति खराब होने के कारण, इसको संभालने के लिए नए गवर्नर को भेजना पड़ा और वहां पर चीफ मिनिस्टर ने स्वयं होकर इस्तिफा दे दिया तब वहां की ऐसेंबली को भंग करना पड़ा। ये सारी चीजें समझ कर तथ्यों के आधार पर हमने बात कही है।

श्रीमन, मैं काश्मीर के बारे में अपने अपोजिशन के मेंबरों से बड़े अनुरोध से कहना चाहता हूं कि वह चार्जशीट निकाले जो उन्होंने फारुख अब्दुल्ला के खिलाफ लगाई वह लाल किताब निकालें उन्होंने फारुख अब्दुल्ला को पाकिस्तान का एजेंट कहा और उसी की छाया के नीचे काम करने में उनको बड़ी खुशी होने लगी। मैं इस ख्याल में गर्व महसूस करता हूं कि जगमोहन को वहां भेजा गया। जगमोहन से हमारे कोई व्यक्तिगत लगाव नहीं है लेकिन जब कभी इतिहास कंपेयर करेगा

फारुख अब्दुल्ला और जगमोहन को तो कम से कम मैं इस मत का हूं कि जगमोहन का किरदार उनके क्रिडेंशल्स फारुख अब्दुल्ला से कहीं बेहतर हैं ...

SHRI MAKHAN LAL FOTEDAR (Uttar Pradesh): Just for the information of the hon. Member. It is their association that eroded the credibility of Mr. Jag Mohan.

SHRI KRISHAN LAL SHARMA: All right, you can say that. That is your opinion.

श्री जगमोहन वहां गए 29 जनवरी को। उस समय वहां स्थिति क्या थी? ऐसी उस दिन घोषणा होने वाली थी जैसे कि वह इस्लामिक राज्य घोषित हो जाएगा। वहां जाकर उन्होंने स्थिति को मोड दिया। कई संस्थाओं पर पाबंदियां लगाई, कई मिलिटेंट्स को पकड़ा। जब स्थिति नार्मल होने लगी तो आपने शोर मचा दिया। मैं तो कभी कभी सोचता हूं कि क्या आप पाकिस्तान को यह बताना चाहते हैं कि हमारी फ़ोर्सेज काश्मीर घाटी में ज्यादती कर रही हैं? क्या यह संदेश आप पाकिस्तान को पहुंचाना चाहते हैं? क्या इस तरह की बात हम लोगों को जिम्मेदारी के साथ सोचकर नहीं करनी चाहिए? मुझे एतराज नहीं, उनका मत अलग हो सकता है, लेकिन मैं इस पक्ष में हूं कि उसकी जांच हो और दोषी लोगों को सजा देनी चाहिए।

श्रीमन्, जहां तक नीति की बात आती है, तो नीति के बारे में मैं एक शेर कहकर इस बात को स्पष्ट करता हूं:

बहारों में अपना नशेमन न जमता,
अगर बागबां की ही साजिश न होती।

मैं इसको भी ले रहा हूं। आप समझने की कोशिश करें। (व्यवधान)

श्री राम नरेश यादव (उत्तर प्रदेश): उधर ही बैठे हैं जिसकी तरफ आप इशारा कर रहे हैं। (व्यवधान)

श्री कृष्ण लाल शर्मा: मेरे मित्रों ने सर्टीफ़िकेट दिया... (व्यवधान)

श्री गुलाम नबी आजाद (महाराष्ट्र): अगर सरकार में रह कर भी बागबां हमीं को समझते हैं तो हम क्या करें।

श्री कृष्ण लाल शर्मा: जहां से आपने बागबानी शुरू की मैं वहीं की कहानी बता रहा हूं। (व्यवधान) आपको यह मालूम होना चाहिए, मैं आपके माध्यम से बता रहा हूं। 1953 की बात, शायद आजाद साहब को याद होगी शेख अब्दुल्ला को जब अरेस्ट किया गया, शेख अब्दुल्ला को जब गिरफ्तार किया गया तब इन्हीं की सरकार थी और इन्हीं की सरकार ने शेख अब्दुल्ला को गिरफ्तार करके जेल में डाल दिया। वह 20 साल तक जेल में रहे, फ़ुल टुवंटी ईयर्स और 20 साल तक हुकूमत करने के बाद कांग्रेस इस नतीजे पर पहुंची कि हम नाकाबिल हैं, हम अनबकेपेकल हैं। हम यहां की गवर्नमेंट नहीं चल सकते (व्यवधान) इसलिए हम शेख अब्दुल्ला को दुबारा ले आयेंगे। उनको चीफ़ मिनिस्टर बनायेंगे, उन्हीं के द्वारा हुकूमत करायेंगे। नहीं तो यह हुकूमत नहीं चल सकती है। यह है अयोग्यता का सर्टिफ़िकेट जो कांग्रेस ने 20 साल की अपनी हुकूमत के बाद पाया। उसके बाद दूसरी बात सुनिए। जब फ़ारुख अब्दुल्ला को हटाने की कोशिश की गयी, मेरी जानकारी के हिसाब से उस समय के गवर्नर ने यह कहा कि गवर्नर रूल लागू होना चाहिए लेकिन हमारे मित्रों ने, उस समय की सरकार में बैठे हुए मित्रों ने गुल शाह को चीफ़ मिनिस्टर बनाया। उन्होंने कुछ देर काम किया और फ़िर उनको भी हटा दिया।

नीति के बारे में हम बात करते हैं तो शुरू से कुछ ऐसी नीति कश्मीर के बारे में अपनाई गयी है कि जो ठीक नहीं रही। मैं कश्मीर के बारे में तीन बातें कहना चाहता हूं। हमारी पाकिस्तान के बारे में कमजोर नीति रही है। दूसरे कश्मीर के अंदर जो अलगाववादी ताकतें थीं, सेशेनिस्ट

फ़ासँज थी, उनके प्रति हमारा नरम रवैया रहा। तीसरे यह कि वहां पर साम्प्रदायिक तुष्टिकरण और जो क्षेत्रीय असन्तुलन हमने हवा दी, उसके कारण यह स्थिति पैदा हो गयी है और वही आज की इस परिस्थिति के लिए जिम्मेदार है।

THE VICE-CHAIRMAN (SHRI M. A. BABY): Mr. Sharma, please try to conclude.

SHRI KRISHAN LAL SHARMA: I think I have time. I would not have exceeded the time allotted to my party.

नीति की जब हम बात करते हैं तो मैं अपने मित्रों की जानकारी के लिए 7 अगस्त, 1952 की पार्लियामेंट की प्रोसीडिंग से एक-दो बात कोट करना चाहता हूं। यह इसलिए कहना चाहता हूं कि अगर हम उसको समझ लें तो हम को पता लगेगा कि नीति में गलतियां कहां से हुई हैं। उस समय के प्रधान मंत्री ने डिबेट का उत्तर देते हुए यह कहा था :

"Kashmiris have to decide finally about their own future and, in this respect, they are sovereign."

मेरे पास प्रोसीडिंग की कटिंग है। यह बात उन्होंने इसलिए कही थी कि उस समय के शेख अब्दुल्ला ने एक स्टेटमेंट दिया था। जो स्टेटमेंट दिया था उसको मैं कोट कर रहा हूं :

"We are a hundred per cent sovereign body. No country can put spokes in the wheel of our progress. Neither Indian Parliament nor any other Parliament outside the State has any jurisdiction over our State."

मैंने शेख अब्दुल्ला की बात को कोट किया है लेकिन उस समय डा० श्यामा प्रसाद मुखर्जी भी सदस्य थे। उन्होंने जो बात कही थी वे उसको भी स्मरण कराना चाहता हूं :

"Now, I would like to know from the Prime Minister, is there any possibility of getting back this area, through the UN, or, through any peaceful means, from Pakistan. That means that we are prepared to lose it or we use force to get it back."

Now the question still remains, what we want. Can we afford to lose this territory? And I will certainly say, neither the Government nor the nation is prepared to lose this area.

और अगर हम यह एरिया लूज नहीं करना चाहते तो क्या हम फ़ोर्स भी इस्तेमाल नहीं करेंगे और तब भी फ़ोर्स इस्तेमाल नहीं करेंगे जब पाकिस्तान हमें पूरी तरह से आंख दिखा रहा है, धमकी दे रहा है। हमारे हाथ किस तरह से रुके हुए हैं। यहां ग्रेडिड रिस्पोन्स की बात हुई है। काश्मीर में उन्होंने 30 [illegible] माइल्स एरिया अपने [illegible] वह पोजीशन प्राप्त कर ली है [illegible] वह हमारे एरिया पर प्रेशर डाल रहा है। ऐसी स्थिति में हम क्या कर रहे हैं ?

श्री हरवेन्द्र सिंह हंसपाल (पंजाब) : श्री श्यामा प्रसाद मुखर्जी ने फ़ोर्स इस्तेमाल करने के लिए कहा था, वह लोगों के अगेंस्ट कहा था या पाकिस्तान के अगेंस्ट कहा था ?

श्री कृष्ण लाल शर्मा : पाकिस्तान के अगेंस्ट कहा था।

श्री हरवेन्द्र सिंह हंसपाल : अभी किस के अगेंस्ट हो रही है ?

श्री कृष्ण लाल शर्मा : पाकिस्तान के अगेंस्ट हो रही है। हमारे यहां काश्मीर में जो पाकिस्तानी एजेन्ट हैं उनके खिलाफ़ इस्तेमाल हो रही है। यह बात मैं स्पष्ट तौर पर कहना चाहता हूं। इसलिए इसको समझने की कोशिश कीजिये। मैं यह कहना चाहता हूं कि सबसे बड़ा ब्लेंडर जो इस देश में हुआ है वह शिमला एग्रीमेंट है। उस वक्त हम डामिनेटिंग पोजिशन में थे।

[Shri Makhan Lal Fotedar]

हमारे पास उनके 90 हजार कैदी थे, हमारे पास उनकी भूमि थी, हमने ऐसी पोजिशन एक्वायर कर ली थी कि अगर चाहते तो उस समय पाकिस्तान को सर्व कर सकते थे कि हम तुम से तब बात करेंगे जब तुम हमारा काश्मीर का हिस्सा वेकेट कर दोगे। लेकिन हमने यह नहीं किया। हमने कैदी वापस कर दिये, भूमि वापस कर दी। हमारे कांग्रेस के साथी समझते रहे कि हमारी परम्परा है, हम कर्ण की भांति दानवीर हैं। कहीं ऐसा न हो कि पाकिस्तान यह समझे कि हमने उनके कैदी वापस कर दिये, टेरटिरी वापस कर दी, लेकिन दक्षिणा के रूप में छम्ब का इलाका भी दे दिया। ऐसी सरकार दुनिया में कोई नहीं हो सकती कि जिसने डामिनेटिंग पोजीशन होते हुए भी इस प्रकार का समझौता कर लिया। भुट्टो के तीन आब्जेक्टिव थे, वे तीन उसने पूरे कर लिए।

He got back his prisoners, he got back his territory and he reopened the Kashmir issue.

SHRI MAKHAN LAL FOTEDAR: On a point of information. Perhaps, Mr. Sharma is misinformed about two things. One is, he says that in 1952 Shri Shyama Prasad Mukherjee said that force should be used against Kashmir or Kashmiris. This is what Shri Krishan Lal Sharma says, but it is not a fact. Perhaps he had said that force should be used against Pakistan or getting back the Pakistan-occupied Kashmir. I think that must be on the record. Secondly, Mr. Sharma is saying that under the Simla Agreement India has surrendered some territory to Pakistan. This is quite contrary to facts. India has not surrendered. His leader at that time, Mr. Atal Bihari Vajpayee, in this very Parliament said that Shrimati Indira Gandhi is the Durga of India and he shouted the solgan. (*Interruptions*). Have patience.

श्री कृष्ण लाल शर्मा : यह बात विष्णु देशपाण्डे ने कही थी... (व्यवधान)।

SHRI MAKHAN LAL FOTEDAR: Simla Agreement is the document which has been approved by the Parliament of India to which BJP was a party. And under the Simla Agreement...

SHRI KRISHAN LAL SHARMA: We were the only pary to oppose it.

SHRI MAKHAN LAL FOTEDAR: I say, you just listen. Just before the Simla Agreement, Shrimati Indira Gandhi as the Prime Minister of India saw to it that when Pakistan attacked India, Pakistan could not remain united; so Bangladesh was created because of that. He should not attack the Simla Agreement.

THE VICE-CHAIRMAN (SHRI M. A. BABY) Now please conclude.

SHRI SIKANDER BAKHT (Madhya Pradesh : From where have you brought all that?

THE VICE-CHAIRMAN (SHRI M. A. BABY): Your time is over. You have taken extra time.

श्री कृष्ण लाल शर्मा : हमारी नीति में जो दोष रहा है उसको आज समझने की और सुधारने की जरूरत है। पाकिस्तान के प्रति जैसे को तैसा की नीति अपनानी होगी और वहां जो सेशेलिस्ट या मिलिटेंट है उनको कड़ाई से, सख्ती से, दबाना होगा। ...(**व्यवधान**)। ठीक है। आप अपनी बात बोलते जायेंगे तो मैं कैसे कहूंगा।? ..(**व्यवधान**)... एक बात और कह कर मैं समाप्त करूंगा। ...(**व्यवधान**) ..

महोदय, मुझे इस बात का गर्व है कि आज भी मेरे और सदन में भारतीय जनता पार्टी के नेता अटल बिहारी वाजपेयी जी इस हाउस में नहीं हैं। वे इस समय

लद्दाख में हैं । वे श्रीनगर भी जायेंगे, लद्दाख भी जायेंगे और जम्मू भी जाएंगे और वहां की स्थिति का अध्ययन करके वे आ रहे हैं । अभी कर हमारे मित्र बोले हैं । आज जरा देखिए कि वहां श्रीनगर में क्या हो रहा है । मैं एक बात कहना चाहता हूं कि जो गलती हुई है, उसको सुधारने की जरूरत है । यह गलती . .—

श्री माखन लाल फोतेदार : सबसे बडी गलती यह हुई है कि इनको आपने प्राइम मिनिस्टर बनाया ।

श्री अश्विनी कुमार (बिहार) : *सबसे बडी गलती पंडित जवाहरलाल* नेहरू ने की । कश्मीर को जवाहरलाल नेहरू ने चौपट किया । . . (**व्यवधान**)

श्री कृष्ण लाल शर्मा : उपसभाध्यक्ष महोदय, मैं आज इस सदन में किसी आर्टिकल की बात नहीं कर रहा हूं । लेकिन मैं एक बात कहना चाहता हूं कि जो मूल गलती हुई, हमारे देश देश मे 498 स्टेट्स का विलय हुआ, हुस देश के साथ । यही एक ऐसी रियासत थी, जिसका जब बिलय हुआ तो हमने दो बातें मान ली कि इस प्रदेश का एक अलग संविधान होगा और अलग झंडा होगा । मैं चाहता हूं कि आज इस सदन में बहस हो कि क्या देश में आज हम इस स्थिति को टालरेट कर सकते है कि अलग झंडा और अलग संविधान किसी प्रदेश में हो । इस देश में किसी और प्रदेश को यह अधिकार नही है । उपसभाध्यक्ष महोदय, मैं यह कहना चाहता हूं कि जम्मू और कश्मीर में मेरे 15 साथी गोलियों से उड़ाए गए । हमारे डा० श्यामाप्रसाद मुखर्जी जी ने अपना बलिदान किया, क्यों ? हमारे 15 साथी उस समय गोलियों से भून दिए गए जब वे पोल पर चढकर तिरंगा झंडा लहराना चाहते थे । वहां पर तिरंगा झंडा लहराने की इजाजत नहीं दी गई । मैं पूछना चाहता हूं कि क्या कश्मीर की घाटी में एक भी आदमी ऐसा है जिसको तिरंगा झंडा जलाने के जुर्म में गोली से भूना गया हो ? किसी को सजा नहीं दी गई । वहां पर कैसी सेडीशन कैसी की बातें हो रही हैं । मुफ्ती बहाउद्दीन, जो नेशनल कांफ्रेंस के मेंबर हैं, उन्होंने कोर्ट में पेटीशन फाइल करते हुए कहा है—.

Nearly 42 years ago, India annexed Jammu and Kashmir State by manipulation, fraud and farce against the declared wishes of the people of the State.

जो लोग ऐसी बातें करते हैं उनके खिलाफ क्या एक्शन हो रहा है ? जो लोग भारत के खिलाफ और पाकिस्तान के पक्ष में नारा लगा रहे हैं, उनके खिलाफ क्या एक्शन लिया जा रहा है ? कोई सजा दी हो तो बतायें । . . . (**व्यवधान**)

श्री माखन लाल फोतेदार : निगाह हमारी तरफ है लेकिन निशान उधर है ।

श्री कृष्ण लाल शर्मा : उनकी तरफ और आपकी तरफ भी ।

इसलिए मैं यह कहना चाहता हूं कि यह परिस्थिति कांग्रेस ने अनेक वर्षों से इस राज्य में पैदा की है । आज भी सरकार से मैं यह मांग करना चाहता हूं कि कम से कम दो बातें जरूर कर दें । उस प्रदेश का अलग संविधान और अलग झंडा यह जो है, यह समाप्त होना चाहिए अगर इसमें से एक भी बात हमने की तो पाकिस्तान और सारी दुनिया को यह संदेश मिल जाएगा कि हम कश्मीर को अपने देश से अलग नहीं होने देंगे । नहीं तो ये जो बात करते हैं it is our integrat part फिर भी हम लोग उसके बारे में आज तक संविधान और झंडे को मान्यता देते हैं । यह अच्छी बात नहीं है । उपसभाध्यक्ष महोदय, कश्मीर की स्थिति बहुत खराब है । वहां से हमारी 60 हजार फेमलीज जो आई ने उनकी तरफ कोई ध्यान नहीं दे रहा है । जब तक स्थिति सामान्य नहीं होती है तब तक वहां से आए रिफ्यूजीज की तरफ सरकार को पूरा ध्यान देना चाहिए और स्थिति

[श्री सैयद सिब्ते रजी]

को संभालना चाहिए । उनके हर काम में उनकी मदद करनी चाहिए । आज इस देश का एक ही संकल्प है कि कश्मीर भारत से अलग नही होना चाहिए । इसके लिए सरकार जो भी कदम उठाएगी हम पार्टी के नाते और पूरा देश उनके साथ है । हम कहते हैं वह मजबूती से कदम उठाए और कश्मीर में जो यह पोजीशन पैदा हो गई है हम कोई कड़ा कदम उठाए बिना स्थिति को नहीं संभाल सकते । आपने मुझे जो अवसर दिया इसके लिए आपका बहुत बहुत धन्यवाद ।

श्री सैयद सिब्ते रजी (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, मैं जम्मू कश्मीर आर्म्ड फोर्सेज स्पेशल पावर्स बिल, 1990 पर बोलने के लिए खड़ा हुआ हूं। हमारा मुल्क बहुत बड़ा मुल्क है और इस मुल्क के मुखतलिफ मसायल हैं, पिछड़ापन है, भूख बेरोजगारी है, बीमारी है । 40-45 सालों में बहुत कुछ हुआ है लेकिन अभी भी बहुत कुछ करना है । इस मुल्क में तकरीबन 40 फीसदी लोग अभी भी गरीबी की लकीर के नीचे अपनी जिन्दगी बसर करते हैं। लेकिन बहुत सी समस्यायें ऐसी हैं, मसायल ऐसे हैं जिनका ताल्लुक हमारे मुल्क की सालमियत से है, हमारे मलक के इत्तेहाद से हैं, हमारे मुल्क की बका से है, हमारे मुल्क की जम्हूरियत और आजादी से है या यों कहें कि इन्सानियत से है तो वह गलत नहीं होगा । आज पंजाब और कश्मीर में जिस तरह के हालात ने वह हमारे मलक की सालमियत और हमारे मुल्क की आजादी के लिए खतरा बन कर खड़े हो गए हैं । मुल्क की बुनियाद यकीनी तौर पर कमजोर हो रही है । मुल्क की बुनियाद कमजोर होने में सब से बड़ा कंट्रीब्यूशन योगदान हमारी मोर्चा सरकार का है क्योंकि इस सरकार को इतना वक्त नहीं मिल पा रहा है कि कश्मीर के उन जवानों के उठते हुए सवालात की तरफ तवज्जो दी जा सके । दिल की गहराइयों से जब मैं यहां पर बोल रहा हूं तो मेरे कानो में उन मासूमों की, गरीबों की, सताए हुए लोगों की पीड़ा, बाप जिनके बेटे मारे गए, जवान भाइयों की जिनके भाई मारे गए, उनके छोटे छोटे बच्चों की बिलखती हुई ससकती आहें कानों में गूंज रही हैं । यह आवाज न हिन्दू की न मुसलमान की है । अगर इस आवाज को हिन्दू और मुसलमान के दायरे में कोई बांधना चाहता है तो मैं समझता हूं कि उसकी नुक्तेनजर और नक्तेनिगाह बहुत ही महदूद है । यह सिर्फ इन्सानियत की आवाज है । यह आवाज हमारे हिन्दुस्तान की शहरियों की आवाज है, इस बात से इन्कार नहीं किया जा सकता कि सन 1947 से ले कर आज तक किसी न किसी तरीके से कश्मीर का मसला हमारे मुल्क के सियासी निजाम के लिए एक चुनौती बना रहा लेकिन पिछले सात-आठ महीनों के अंदर जब से यह कोमी मोर्चे की सरकार आई है तब से यह मसला बहुत ज्यादा उलझ गया है । मसला दो तरह का है ? एक तो यह है कि बैरूनी मुमालिक ताकतें हमारी सालमियत को तोड़ना चाहते हैं और मौके से फायदा उठाना चाहते हैं क्योंकि मुल्क में बहुत ही कमजोर सरकार आ गई है जिसकी अपनी कोई आवाज नहीं है । मैं इस बात को बहुत साफ तौर पर कह रहा हूं कि उसकी अपनी आवाज कश्मीर इसलिए नहीं है कि जब पार्लियामेंट के अन्दर वजीरेआजम वी० पी० सिंह खड़े हो कर यह कहते है कि आर्टिकल 370 एब्रोगेट नहीं किया जाएगा तो उसी सदन के अंदर भारतीय जनता पार्टी के नेता श्री एल० के० आडवाणी खड़े हो कर यह कहते हैं कि हम आर्टिकल 370 के खिलाफ हैं और उसकी मुखालफत करते हैं । चुनाव के अंदर वायदा किया गया था खास तौर पर आर्टिकल 370 के बारे में जनता दल के मैनोफेस्टो लेकिन जब से भारतीय

4.00 P. M. जनता पार्टी ने नई सरकार बनने के बाद आर्टिकल 370 के खिलाफ एक प्रचार एक जोरदार तरीके पर प्रोपेगंडा करना शुरू किया तो उससे दहशत पसंद लोगों को हौसला मिला और वे आवाम के

अंदर घुसकर इस बात को कहने में कामयाब हो गए कि तुम्हारी संस्कृति तुम्हारी तहजीब तुम्हारा तमद्दुन तुम्हारा रहन सहन तुम्हारी इन्फरादियत सब कुछ खतरे में है क्योंकि एक ऐसी सरकार आ गयी है मरकज में जो भारतीय जनता पार्टी के दबाव में आकर काम करती है और ऐसे नहीं तो वैसे किसी न किसी दिन आर्टिकिल 370 एब्रोगेट हो जाएगी और कश्मीर को जो एक स्पेशल स्टेटस खास हालत में इस मुल्क के अंदर इस मुल्क के संविधान ने इस मुल्क के आइन ने दिया था वह खत्म कर दिया जाएगा। मैं पूछना चाहूंगा कि काश्मीर को आर्टिकल 370 की आप मुखालफत करते हैं लेकिन आर्टिकिल 371 जिसके तहत आंध्र प्रदेश को, नागालेंड को और बहुत ज्यादा तरक्की याफ्ता महाराष्ट्र को स्पेशल स्टेटस मिला हुआ है उसके खिलाफ किसी की आवाज हमको सुनने को क्यों नहीं मिलती है ... (व्यवधान) कांस्टीट्यूशन उठाकर देखें आर्टिकिल 371 में क्या है ... (व्यवधान) अब आप मुझे अपनी बात कहने दीजिए।

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश) : कम से कम संविधान की तो दुर्दशा मत कीजिए।

श्री सैयद सिब्ते रजी : संविधान की दुर्दशा मैं नहीं आप लोग करने की कोशिश कर रहे हैं। जिस संविधान में आर्टिकल 370 दिया हुआ है उस संविधान के खिलाफ आप मोर्चा लगाने की कोशिश कर रहे हैं और इसी वजह से आज काश्मीर के हालात दिन ब दिन खराब होते चले जा रहे हैं। वजीरे आजम कहते है कि हम जख्मों पर मरहम रखेंगे वजीरे आजम कहते हैं कि हम बहते हुए आंसू पोछेंगे लेकिन क्या जख्म सिर्फ पंजाब के लोगों को ही लगे हैं, क्या पंजाब के लोगों के ही आंसू बह रहे हैं, काश्मीरियों के आंसु, आंसु नहीं पानी हैं, काश्मीरियों के जख्म, जख्म नहीं हैं कुछ और हैं, क्या उनसे खून नहीं रिस रहा है। वजीरे आजम ने 15 अगस्त की तकरीर लालकिले से कहते वक्त जब पंजाब के बहते हुए आंसू पोछने की बात कही पंजाब के जख्मों को मुन्दामिल करने और मरहम करने की बात कही, अगर वे एक लफ्ज यह भी कह देते कि हम काश्मीरियों के दिलों पर लगे हुए जख्मों को भी पोछने जाएंगे तो हम यह समझते कि यह सरकार पूरी तरह से संजीदा है काश्मीर के समने को हल करने के लिए। वे भूल गए। पंजाब के मामले में और काश्मीर के मामले में यह सरकार दो तरह की पालिसीज पर अमल कर रही है।

हम आर्म्ड फोर्सेज की इज्जत करते हैं। आर्म्ड फोर्सेज का इस्तेमाल बैरुनी ताकतों का मुकाबला करने के लिए हो, मासूमों, अपने सिटीजन्स, अपने शहरियों पर सिक्योरिटी फोर्सेज और आर्म्ड फोर्सेज का इस्तेमाल न कीजिए। पिछले 8 महीने के अंदर क्या आपने तवज्जह की कि वहां की सेब सनअत का क्या हुआ, वहां की टूरिज्म इंडस्ट्री का क्या हुआ? क्या आपने तवज्जह की कि वहां पर दस्तकारों का क्या हाल हो रहा है जो रोजाना मेहनत करके अपने पेट की आग को बुझाया करते हैं। आज भी लगभग 20 प्रतिशत आराजी वहां ऐसी है जिसमें खेती नहीं हो रही है। कर्फ्यू, हड़ताल, बंद लगातार महीने महीने भर तक आपने सिसकते हुए लोगों को इस बात पर मजबूर किया कि वे अपनी बेटियों को अस्पताल न ले जा सके जहां पर वे अपने बच्चों को पूरी तरह से दिलासा दे सकें। इस तरह के हालात आपने पैदा किए ... (व्यवधान)

श्री जगदीश प्रसाद माथुर : जिनके मंदिर जलाए गए उनके बारे में भी आप कुछ कह देते .. (व्यवधान)

श्री सैयद सिब्ते रजी : आपने ऐसे हालात पैदा किए वहां पर हिन्दू और मुसलमान आज भी जुदा नहीं हुआ है लेकिन आज बराबर यह कह रहे हैं कि वहां पर साम्प्रदायिक ताकतों का मुकाबला

[श्री सयद सिब्ते रज़ा]

हो रहा है। वहां पर हिन्दू भी मारा गया है, मुसलमान भी मारा गया है। दहशतपसंद किसी मजहब मामले वाले नहीं हैं वे दूसरे मुल्क के इशारे पर काम कर रहे हैं और वहां पर पलायन हुआ है, वहां के हिन्दुओं ने हिजरत की है इस बात से हम इन्कार नहीं करते लेकिन आइए हम सब लोग मिलकर काश्मीरियों को इस बात का यकीन दिलायें कि उनकी संस्कृति, उनकी सकाफ़त, उनकी तर्ज जिंदगी पूरी तरह से इस नयी सरकार के परचम तले महफ़ूज है फिर काश्मीर की हालत बदलती है या नहीं बदलती। काश्मीर एक सियासी मसला है, काश्मीर एक फ़ौजी मसला नहीं है और दुनिया की बड़ी बड़ी ताकतों का इतिहास और तवारीख इस बात की सबूत है, ज्यादा तफ़्सील में जाने की कोशिश नहीं करूंगा, आज योरोप के हाल को देख लीजिए। चेकोस्लोवाकिया में क्या हुआ, रोमानिया में क्या हुआ। 70 हजार लोगों को मिलिट्री ने मारकर डाल दिया लेकिन चेकोस्लोवाकिया के अंदर उसके बाद रोमानिया के अंदर वहां के डिक्टेटर गिरे। फ़ौज के जरिए किसी सियासी मसले को हल करने की कोशिश मत कीजिए आप आज जिस तरह के फ़ौज की ताकत दे रहे हैं, इससे मसले उलझेंगे, मसलों का हल नहीं होगा। आप प्रोवीजन की तरफ़ नजर उठाइये। फोज के अंदर भी इनसान ही रहते हैं—

"Special powers of the Armed Forces: 4(a) "if he is of opinion that it is necessary so to do for the maintenance of public order, after giving such due warning as he may consider necessary, fire upon or otherwise use force, even to the causing of death, against any person who is acting in contravention of any law or order for the time being in force in the disturbed area prohibiting the assembly of five or more persons..."

इस तरह से ज्यादा ताकत देने से, मैं समझता हूं कि मसले का हल नहीं निकलेगा और यह जो आपने नीति बनाई है—वार आफ़ नर्व्ज की, कि इतना दहशत फ़ैला दो, इतना परेशान कर दो कि लोग टूट जायें, लेकिन, अगर गलत-फ़हमियां जड़ पकड़ गई हैं, तो प्यासे और भूखे लोगों को भी आप तोड़ नहीं सकेंगे।

मैं इस बात का आपको यकीन दिलाना चाहता हूं ... (व्यवधान)

मैं खत्म ही कर रहा हूं। आपने अभी तक कोई भी सियासी सहमझौता करने की और सियासी नजरिया पैदा करने की, एक सलूशन पैदा करने की कोशिश नहीं की। शुरुआत आपने की थी। आपने एक एडवाइजरी कमेटी बनाई। आपने उसको भी खत्म कर दिया।

गवर्नर साहब वहां गए। इन्होंने जाकर वहां का चुनी हुई जो विधान सभा थी, उसको भंग कर दिया। तब गवर्नर साहब को बुला लिया गया और आज फिर फारूक अब्दुल्ला साहब के साथ बातचीत के जरिये कोई समझौता निकालने की कोशिश कर रहे हैं?

आज जरूरत इस बात की है कि टूटे दिलों को जोड़ा जाए। उनको राहत पहुंचाई जाए और एक ऐसा माहौल बनाया जाए जिसमें अगर कुछ लोग बददिल हो गए हैं, कुछ लोग रास्ते से भटक गए हैं, तो वह रास्ते पर आ सकें।

हम पूरी तौर पर इस बात से इत्तिफ़ाक करते हैं कि पाकिस्तान की नीयत खराब है। पाकिस्तान की नीयत यह है कि वह किसी न किसी तरह से कश्मीर को हमसे तोड़ ले। मगर जरूरत इस बात की है कि जिन लोगों की नीयत में जरा सा भी फर्क आ गया है, जिन लोगों के मिज़ाज में जरा सी भी तबदीली आ गई है, हम

उनको समझाने-बुझाने की कोशिश करें और कोशिश इस बात की करें कि मसले का कोई सियासी हल निकल सके। आर्म्ड फोर्सेज को ज्यादा ताकत देने के बाद मसले का कोई हल नहीं निकलेगा. मेरा ऐसा विचार है।

श्री जगदीश प्रसाद माथुर : आपने मुखालफत की बात कही है, मुखालफत किस बात की ? ..(**व्यवधान**) आपने कहा था कि हम मुखालफत कर रहे हैं। मैं समझने की कोशिश कर रहा था कि किस बात की हम मुखालफत कर रहे हैं।

श्री सैयद सिब्ते रज़ी : हम पाकिस्तान की दहशतपसंदों की मदद किए जाने की मुखालफत करते हैं, लेकिन इसके साथ-साथ हम समझते हैं कि आर्म्ड फोर्सेज को ज्यादा ताकत देने से कोई फायदा नहीं निकलेगा, मसले का सियासी हल निकालने की कोशिश करिए।

SHRI SHABBIR AHMAD SALARIA (Jammu and Kashmir): The present situation in Jammu and Kashmir is the subject matter in issue and two motions have been brought before the House. One is the promulgation of the Presidential Order whereby the President's Rule has been imposed in Kashmir and the other is the empowering of the Armed Forces to use force and do all acts which the police can do in Jammu and Kashmir. These are the two motions before the House.

It has been argued here that the Kashmir problem has arisen on account of the fact that in 1947, when Kashmir acceded to India, we allowed Kashmir to have a separate Constitution and certain rights. The argument is ill-founded. The problem is that Kashmir was an independent State governed by a Maharaja. The Maharaja was not prepared to accede to India. It was under the stress of circumstances that the Maharaja was obliged to seek help from India and at that time he entered into an Instrument of Accession with India and in that Instrument of Accession only three subjects were conceded by the Maharaja to the Government of India—(1) Defence, (2) Foreign Affairs and (3) Communications. Beyond that he said: "I commit myself to no future Constitution of India." Under the circumstances, the Constitution of the State of Jammu and Kashmir, which was framed, retained that special position of the State of Jammu and Kashmir. If other States in India did not do so, it does not mean that the State of Jammu and Kashmir could not do so. Once that relationship was accepted that became a part of our Constitution. Now aricle 370 has enshrined that very thing which was contained in the instrument of accession. But it is argued that article 370 itself is a reason which has created the present problem. I submit that article 370 has instead given powers to the Government of India to legislate on certain matters which according to the instrument of accession could not be legislated upon by the Government of India or by the Parliament of India. So, in fact, article 370 enabled the Government of India to do certain things in Jammu and Kashmir, extended certain laws to Jammu and Kashmir which could not be extended to that State except for article 370. Now if you take out article 370 from the Constitution of India, we are left with the instrument of accession and the three subjects which were ceded by the Maharaja of Kashmir, who was then sovereign to the Government of India. Therefore, those who argue that article 370 is the root cause of trouble are not right.

Secondly, the trouble in Kashmir has started because the autonomy guaranteed to the people of Jammu and Kashmir under the instrument of accession was interfered with. That

is to say, when it was said "give us powers over and above the powers ceded by the Maharaja" there were differences between the Government of Jammu and Kashmir headed by Sheikh Mohammed Abdullah and the Government of India. The only thing the then Government thought fit was to arrest Sheikh Mohammed Abdullah and to take powers in its own hands and to impose on Jammu and Kashmir persons rejected by the people of Jammu and Kashmir and to rule Jammu and Kashmir by remote control from Delhi. That is the problem of Jammu and Kashmir and that way certain powers were obtained by the Government of India but at a very heavy cost because the people of Kashmir got alienated. The people of Kashmir had acceded to an India which was democratic which would keep its promises, which would be secular. But in due course of time the communal forces in India became so strong that Mahatma Gandhi was shot dead. The communal forces in India became so strong that every day there are communal riots in India. The communal forces in India have become so strong that we are now talking of demolishing mosques. The communal forces have become so strong that we are also talking of interfering with the personal laws of the people. So under the circumstances these things have their effect in the Valley of Kashmir, in the State of Jammu and Kashmir.

Now that this position has arisen on account of the stooges, on account of the persons who were handpicked and placed to run the Government of Jammu and Kashmir, the people of Kashmir got alienated. Then, you had put Shiekh Mohammed Abdullah on trial. Kashmir conspiracy case was brought against him. The only secular party in Jammu and Kashmir was led by him That time there was no Congress in Jammu and Kashmir. It is not Congress that acceded to India. It is the Maharaja of Kashmir who was backed by the National Conference who acceded to India.

It is not Congress or any other party or the Janata Party or the BJP which went there of face the aggressors in 1947 but it is the National Conference which had faced them sors in 1947 but it is the National Conference which had faced them. But that very National Conference was imprisoned, that very National Conference was tried. Their leaders were put on trial and after trial you had to withdraw the case and they had to be aquitted. Thereafter they were obliged to hand over power to the National Conference, to Sheikh Mohammed Abdullah. When power was handed over to him, what was done to him? Again in 1977 you toppled him. Then, there were, for the first time, free and fair elections in Jammu and Kashmir which resulted in a popular Government which came into being in 1977 and thereafter in 1982 Sheikh Saheb died and fresh elections were held, another Government of National Conference came into being in 1983. But that Government was again toppled. You can just realise the lot of the people. Let us cut across the party lines. Let us try to understand the situation in Kashmir, how it had arisen. In 1984 you again toppled that Government and how you toppled that Government? You sent a Governor with a mandate to topple Farooq Abdullah Government because you did not like him. whichever party was in power is a different matter. They must bear their responsibility for what they did to India by toppling that Government. Up to 10 lakh rupees per MLA were paid and the Government was toppled. Berths were given to them and the Government was toppled. What happened to the people of Kashmir when this was done to them? What did they feel about de-

mocracy? What did they feel about the Constitution of India when this was done to them? This led to this thing that utilimately the National Conference was forced to enter into an alliance with a particular political party in India and that gave a message to the people of Jammu and Kashmir that the only thing we had is our party, is our individuality, is our culture, and that is now lost and then started this armed struggle in Jammu and Kashmir.

THE VICE-CHAIRMAN (SHRI M. A. BABY): Now please conclude.

SHRI SHABBIR AHMAD SALARIA: I am concluding. In order to arrest the situation, we ought not to talk of taking away article 370. That will, on the other hand, give greater power, greater strength to those who are saying that our union with India is bad and the atrocities in Jammu and Kashmir to which Mr. Ahluwalia, Mr. Azad and others have referred— I need not repeat that— those have further alienated the people. What happened when we sent a Governor there? We should not have sent that Governor there. The present Government must bear this responsibility for this. They sent a Governor against the wishes of the party in power and that result was that the Government resigned. We have no dearth of people in India. The Governor may be a very good man. He may be a very good administrator. We may have great appreciation for him but it is a political matter. When he was not accepted by the people, he should not have been sent. That resulted in resignation of the Government. Further, the Prime Minister, has gone on record to say that the Assembly was dissolved without his consent. The only political process we had in Jammu and Kashmir was throttled and now, in the present situation, can you have an Assembly in Jammu and Kashmir? Can you hold the elections in Jammu and Kashmir? You cannot. What a great harm is done! Thereafter when he went there, a reign of terror was unleashed. All the young people could not remain in their houses. Long spells of curfew were imposed. Those young people fell into the net of others and thereby they also became terrorisst. It was only after that that the movement spread to three districts of Jammu province. It spread to Rajouri, it spread to Poonch, it spread to Doda. It is only after that that the Hindu population had to migrate from Kashmir. Till then, nobody had migrated. Even now I will submit there is a large population of Sikhs, there is a large population of non-Muslims still living in the valley of Kashmir. They have not migrated. They need not migrate. But those people were made to migrate under certain circumstances and they are living in miserable conditions. What had been done to better their lot? So, we should try to find a solution to the Kashmir problem. The solution lies in this—since the time is short, I cannot dwell on this; Kashmir problem is a difficult problem; it requires a long time to argue—the solution lies in this that you restore the pre-1952 condition in Jammu and Kashmir. You do away with all the erosion of the autonomy of Kashmir which has been brought about over the years by tampering with article 370 and the position of Jammu and Kashmir. Secondly, giving of powers to the armed forces which has been thought of now is an incorrect measure for the reason that we have tried it in Assam, we have tried it in Punjab, it has not borne any fruit and we have tried it in Kashmir also. Now for over a month this power is being exercised. What a sea-change has taken place in Kashmir? The same condition continues. Why should we continue with these powers when these do not make any difference except that there are atrocities, except that now villages are being burnt; except that now markets are being

[Shri Shabbir Ahmad Salaria]

burnt; except that now fire-tenders are not allowed to extinguish the fire; except that now there are more cases of rape. We should not alienate the people; we should not allow these things to happen. And the giving of these powers to the armed forces is not going to help. Let us think over it coolly. You can govern Kashmir through your ... (*Interruption*) ... usual forces as you have been doing. But if you give these powers to them, you will further worsen the situation in Kashmir as it has happened.

The second remedy which I would like to point out is that you should undo the wrong done to Kashmir. That is to say that you should restore the Jammu and Kashmir Assembly and allow a democratic government of elected representatives to function in Jammu and Kashmir.

THE VICE-CHAIRMAN (SHRI M. A. BABY): Please conclude now.

SHRI SHABBIR AHMAD SALARIA: If this is done, the conditions can be bettered, the situation can be improved. But if this is not done, the result will be that the position will worsen and the confidence of the people cannot be gained. All the political parties of Jammu and Kashmir should be brought together in a round-table conference. They should be allowed to debate the matter so that the situation can be improved. There should be a dialogue with the people who have gone away from us, who are estranged from India, who are now in our jails. They should be asked "What are your demands? What is it that will satisfy you?" Then the political process will start and the conditions will improve. But if you give unlimited powers to the armed forces, the conditions will worsen. There is a maxim in political science: 'Power corrupts and unlimited power corrupts unlimitedly.' So, it is my submission that in order to better the conditions in Jammu and Kashmir, this is the formula which we should follow rather than following the attitude of one political party or the other or non-political parties or rather than making a probe into the history. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI M. A. BABY): Please conclude.

SHRI SHABBIR AHMAD SALARIA: Ultimately, I would say.

पंजाब जुल्म जहालत ने बुरा काम किया
बन के मिकराज हमें बेपरोबाल किया
तोड उस दस्ते जफा कश को या रब
जिसने रूहे आजादे कश्मीर को पामाल
किया । शुक्रिया ।

SHRI HIPHEI (Mizoram): Thank you very much for giving me time. (*Interruptions*).

This is really a good opportunity for me to make my maiden speech. (*Interruptions*)

श्री जगदीश प्रसाद माथुर : यहाँ एक आदमी को मेडेन बनाया जाता है कम से कम एक दिन के लिए ।

SHRI HIPHEI: Mr. Vice-Chairman, today I am happy that I am one of the participants on this important issue. Jammu and Kashmir is now a troubled State. I think I am one of the relevant participants because my State, Mizoram, was a disturbed area for 20 long years. I would like to tell this House how Mizoram's problem was solved. But before I go into the details of the solution of the Mizoram problem, I would like to tell this House that I am very proud of being an Indian. Last year, I spoke in Barbados about the greatness of our country, the system of our democracy, our foreign policy,

our non-alignment and our maintenance of unity in diversity. I have all the times been proud of my being an Indian. And India is a great nation which we have t omake greater. It is a beautiful land which we have to make more beautiful. It is a developing country which we have to make a developed country. Today, I am very proud of being one of the Members of this august House. Sir, at the same time I feel unfortunate because I have come into this august House at a time when the nation is being disintegrated, at a time when the nation is facing many disruptive forces, at a time when the image of the country is going down whereas the prices of essential commodities are going up, at a time when atrocities on women in various States have increased manifold, at a time when killing of fellow-beings becomes the target of some of the militants and terrorists. Sir, the task ahead of us is heavy and difficult, but I do not like to lose heart and get disappointed. I am confident that we are going to build a better India, an India in which there will be no scarcity of food, no scarcity of water, no scarcity of power, no killing, no fighting and no more illiteracy.

Sir, since the time is short, I come to the topic of Jammu & Kashmir. We know Jammu and Kashmir has been enjoying a very special position in our lengthy Constitution. There might have been a feeling of alienation from India, but the situation had never become as bad as it is today. Today the whole State is burning, and I am afraid it is going to burn the whole country. So we have to think in a very serious way, we have to bestow a very serious thought on this. Many years have passed, the people of Jammu & Kashmir remained loyal to the nation. Pakistan was ruled for 11 years by a military dictator who was trying his level best to inculcate anti-national feelings in the minds of the people of the Valley, but he could not; he failed.

..[The Vice-Chairman (Prof. Chandresh P. Thakur) in the Chair]

The situation had never become worse than it is today. The situation had been controlled, it had been taken on very prudently. Sir, it is a very heart-breaking and sorrowful scene to go and see Srinagar which has been a paradise of India but which has now become a graveyard. It is really a every heart-breaking one. Now, when we look at the situation, to me, Sir, some mistakes have been committed, rather I should say, by us or by the present Government. To me, those mistakes are as follows. One, negligence of duty on the part of the Government. We all know that there were anti-national slogans, there were anti-national posters and propaganda in the Valley. Many have changed their time, not according to Indian Standard Time; some have adjusted their watches according to Pakistan Standard Time. That should have come to the notice of the Government. But no attention was given; it was not attended to; it was not cared for; it was let loose. And processions after processions took place with a national flag other than the Indian national flag being displayed. But it was neglected. As you know, a spark neglected burns an entire house. The Government neglected the spark and it is now burning the entire State. That is the first mistake. Another mistake, according to me, is the lack of intelligence. The Government is not intelligent enough to know that there was an attempt to kidnap members of some VIP families. Ultimately the daughter of the Home Minister was kidnapped. The Government should have taken precautionary measure to ensure that those members were secure. But obviously there was no intelligence. In order to secure the release of the daughter of the Home Minister the

[Shri Hiphei]

Government had to release five topmost terrorists, we gave five when we took one. It is really a defeat to the Government. The third mistake is appointment of the Governor against the wishes of the Chief Minister of the State. The appointment might have been on political grounds. But it is a blunder to post a Governor against the wishes of the State Chief Minister. The fourth mistake is to have three VIPs to look after the affairs of the State—one Governor, one Home Minister and one other Union Minister — who all could not go together. This is another blunder that the Government has committed. The fifth mistake is no clear-cut policy is adopted to solve the problem. First one programme was chalked out. That was changed and another programme announced. That again was changed and it went on like that. It is wisely said, a rolling stone gather no moss. If the Government is changing its policy so often, then it is impossible to solve the problem of the State. For this I don't blame the Prime Minister entirely. He is having his own problems. He is like a man riding seven hourses at a time, the seven horses dragging in different directions. If they are to gallop, naturally the rider falls down. So they have to remain standing still in order to hold together. (*Interruption*) They seem to be hurt by my speech. Sir, if they are hurt, then I think I will stop... (*Interruptions*)...

SOME HON. MEMBERS: No, no... (*Interruptions*) ...

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): You please conclude now.

SHRI HIPHEI: Now, I come to Mizoram and I would like to tell how the Mizoram problem was solved. The Kashmir problem should be solved in the same way as the Mizo problem was solved. The Mzo problem was there, the problem of rebellion was there, for twenty long years and that was solved by an agreement signed between the Mizo Nation Front leader, Mr. Laldenga, and Mr. Rajiv Gandhi the then Prime Minister of India. The Congress (I) was ruling there in Mizoram at that time and the Mizoram Government, ruled by the Congress (I), was to be sacrificed and surrendered so that Mr. Laldenga and his people could be accommodated. Such a sacrifice was made in order to bring peace there in Mizoram. Not only that. When Mr. Rajiv Gandhi came to power in 1984, there were communal clashes in many places, particularly in Delhi, and they were tackled. That problem was solved immediately and it could be solved in no time. With sincere efforts only it could be solved. Then, the Gorkha problem started and Darjeeling was also burning. But that problem was also solved. When the State Government also came forward to co-operate with the Centre, this problem could be solved and it was solved during the period of the previous Government. But this Ministry could not solve any problem. Problems have not been solved. On the contrary problems are increasing day by day. I would like to offer some suggestions so that peace could be brought back to the Kashmir Valley.

My first suggestion is that it should be brought home clearly to everyone in the State that the State of Jammu and Kashmir is an integral part of India. Everyone has to be taught this, everyone has to be old this, that Jammu and Kashmir is an inalienable part of India and there is no question of its departure from India. This has to be told to everybody.

My second suggestion is that the militant and violent activities should be put down with determination and with a firm hand. This has to be tackled with a firm hand. I do not support the arm-twisting policy and that will not solve the problem. That we have experienced in Mizoram. Use of the army will not solve any problem and as I said, we have experienced that in Mizoram. Such a policy never solves any problem. It is a political problem and it has to be solved politically. But it has to be dealt with with a firm hand.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Now, you will have to conclude, my friend.

SHRI HIPHEI: I am concluding; I am trying to conclude.

SHRI S. S. AHLUWALIA: He is making his maiden speech.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): I respect that.

SHRI HIPHEI: Sir, I am giving some useful suggestions, very useful suggestions.

Now, I come to my third suggestion. My third suggestion is that you should immediately reintroduce the democratic process there. Now, no political party is effective there. But the political parties should be made effective and relevant. Ultimately, it is through the political parties only that the Government can have contact with the people of the State. So the Government must ensure that all the political parties become functional again.

Lastly, Sir, the grievances of neglect and lack of opportunities for the people should be removed. The people are feeling that they are neglected. They are lacking opportunities. So this should be removed by adopting very meaningful economic measures.

Now, their main source of revenue is tourism. Tourism has been totally ruined. As such the economy of the State is ruined. But the Government has not made any arrangement to help the people. Effective arrangement has not been made so far. They are starving. So a meaningful economic arrangement should immediately be made so that the people are made happy and comfortable.

Those people who have migrated to Delhi and other places must be ensured that their going back home has become safe. That should also be ensured. They must go back to their respective homes and stay there comfortably as before.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Okay. Thank you very much. *(Interruptions)*

Mrs. Bijoya Chakravarty. Would you like to speak? Not necessary.

SHRIMATI BIJOYA CHAKRAVARTY (Assam): Why not?

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): There is a good reason why not. There is no time. We would like to hear you.

SHRI S. S. AHLUWALIA: She will support the Bill in one sentence.

SHRIMATI BIJOYA CHAKRAVARTY: Yes, yes, I can do it in one sentence.

I think most of the Members have expressed their deep anguish at the State of affairs in Kashmir. We have seen many times that the question of

[Shri Hiphei]

Kashmir started since Independence. Because it is a border State, Pakistan is always there to do the mischief in that State. More than that, I think the constant wrong handling of the Kashmir issue has created a serious problem in that border State. Sir, I want to say, Sir, that one family during three generations has been mainly responsible for the present state of affairs in that border State.

Sir, we have seen that there are extremist elements and there are infiltrators. All are getting ample support across the border and they are also supported by some of the vested political interests. So what we want is a strong State. Therefore, I do support this Ordinance and this Bill, though I would have been happier if this had been brought during the last session. Even though I feel that there must be some safeguards.

Sir, the problem of Kashmir side by side should be solved politically. A proper political atmosphere should be created there so that the people of Kashmir may feel that they are one with the rest of the country.

Sir, with these words I support the Bill. I think Mr. Ahluwalia is satisfied. I have condensed my speech to 60 seconds.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Mr. Das Gupta is not here. Mr. Lenka. Shall I make one. point very clear? The Congress Party has hardly any time. Please be very brief.

SHRI KAHNU CHARAN LENKA (Orissa): Mr. Vice-Chairman, Sir, I thank you for giving me this opportunity to participate in the discussion on the Kashmir issue. I am very sorry to say that Mrs. Chakravarty made some remarks about the Nehru family. The Nehru family stands for the unity and integrity of India. I am surprised and I am astonished to hear that the Nehru family is responsible for the situation prevailing today.

The President of Pakistan recently said that so long Kashmir is not annexed to Pakistan...

SHRIMATI BIJOYA CHAKRAVARTY: I have not mentioned the names of Pt. Jawaharlal Nehru, Indira Gandhi and others.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Develop a sense of tolerance. What can you do?

SHRI KAHNU CHARAN LENKA: Well. you meant those names. Mr. Vice-Chairman, Sir, recently the President of Pakistan said that so long as Kashmir is not annexed to Pakistan, the partition of India will not be completed. After Independence, after the partition of India, Pakistan was divided and Bangladesh was created. Now there is a crisis again. Pakistan may be divided and the Sind Pradesh may be created there. Sir, what is the reply of the Government to this question? I have nowhere seen a befitting reply from this National Front Government. On every important issue and on every major crisis, if a question is asked from the National Front Government, the leaders of the Treasury Benches, all the parties, reply that the National Front Government inherited the crisis. How long will this excuse be made? There is price rise and when a question is asked about it, the Government replies that it has been inherited from the Congress regime. When Devi Lal resigned and there was a crisis, the reply was that it has been also inherited from the Congress regime.

When Mr. V. P. Singh resigned and there was a crisis in the country, a question was asked and the reply is that this has also been inherited from the Congress regime. Is this Government serious to do something? Is this Government serious to protect India's interest?

Mr. Vice-Chairman, Sir, we are passing through a deep crisis. Kashmir is burning today. What is happening today is a question of life and death for all of us. Whether we can maintain the independence of India or not, whether we can put an end to the terrorism and secessionist movement in India or not, whether we can look forward towards the progress of India or not are the questions which are raised everywhere, specially in Kashmir and Punjab. Mr. Vice-Chairman, Sir, the imperialist conspiracy which we are facing today is not a small conspiracy. This dirty political game is played in Kashmir after Independence. And I am sorry to say that the UNO also since Independence is playing a dubious role on Kashmir issue. The freedom and the unity achieved as a result of great sacrifices made by lakhs of patriots in the country is now in danger.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): You have only two minutes.

SHRI KAHNU CHARAN LENKA: Sir, I have some important points to make.

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर) : खत्म कर दीजिए।

SHRI KAHNU CHARAN LENKA: I will take 20 minutes to complete all the points.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Out of where?

SHRI KAHNU CHARAN LENKA: Kindly allow me.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): There is no question of 20 minutes. Please complete.

SHRI KAHNU CHARAN LENKA: The events in Kashmir have shakened the entire nation today. In these past months, our hearts have been heavy with sorrow. Each day passing is adding to our anguish. Kashmir and Punjab are upper-most in our minds, and the whole country is deeply concerned about it.

Sir, we deeply deplore the barbarous acts of murdering Prof. Mushirul Haq, a well-known scholar in Islamic Studies and the Vice-Chancellor of the Kashmir University. We also deeply deplore the murder of Mr. H. L. Khera, who was the General Manager of the HMT, and also recently the killing of Mr. Nazir Ahmed Nelora, an Ex-MLA and Mr. Gulshan Qadri, a Janata Dal member.

Sir, the National Front Government, instead of permitting a political process to continue there, what they did first was to destroy the democratic process there The appointment of a particular person as the Governor of Jammu & Kashmir there compelled Dr. Farooq Abdullah to resign. This was the strategy of the National Front Government to destabilise a democratically elected Government in Kashmir. What happened after that? There was the dissolution of the Kashmir. Assembly. And a bureacrat started to rule Kashmir. And there was halla-gulla and uproar and crisis, and the National Front Government was compelled to withdraw that bureaucrat. What happend then? Another bureaucrat replaced the previous bureaucrat. Now, only bureaucrats are ruling in Kashmir.

[Shri Kahnu Charan Lenka]

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Come to the last page.

SHRI KAHNU CHARAN LENKA: I am coming to the last page. I have already left out five-seven points. I am coming to the last point.

Sir, the inside fight in the National Front Government is causing great difficulties to the bureaucrats who are working in Kashmir. The appointment of a Minister in charge of Kashmir Affairs, over and above the Home Minister, aggravated the situation and the situation rapidly deteriorated.

Again, it is regrettable that the Jammu and Kashmir administration could not prevent the militants, the secessionist forces, from hoisting the Pakistani flag on the 14th August. This is what is happening in Kashmir.

The people of Kashmir are peace-loving and they are the symbol of secular India. They condemn the heinous activities of the terrorists. The terro ts kill not only Hindus. They kill l uslims as well. Therefore, it is the prime responsibility of this Government to ensure that the people of Kashmir live in peace. Those who have come from outside and those who are creating trouble there should be identified and should be punished.

Mr. Vice-Chairman, Sir, you may kindly recall that on 2nd August, Iraq attacked Kuwait. On 6th August, there was a change of Government in Pakistan. Benazir Bhutto was dismissed. On 13th August, Pakistan sent troops to Saudi Arabia. On 20th August, Pakistan attacked the Kashmir border. Therefore, it is a calculated attack on Kashmir.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Mr. Lenka, you have to conclude now. Malaviyaji is already getting up. He is the next speaker.

SHRI KAHNU CHARAN LENKA: I will take two-three minutes. No more.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Only one minute and you have to conclude.

SHRI KAHNU CHARAN LENKA: I am concluding. I have come to the last page.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Come to the last line now.

SHRI KAHNU CHARAN LENKA: It is a calculated attack to make the Kashmir issue an international issue. The National Front Government has miserably failed to protect the Indian interests. The Kashmiri Muslims are as much Indians as the rest of the Muslims in India. Kashmir is one of the outstanding symbol of Indian secularism which is facing threats from many quarters. The Muslims in India want that Kashmir should remain an integral part of India and the Kashmiri Muslims are an integral part of the great Indian Muslim community. The Indian Muslims who settled in Pakistan, after Independence, are being treated as second-class citizens

5.00 P.M.

there. And they are not the Muslims of India, they are treated as Muslims of Pakistan. Sir. the Militants and Pakistan should realise that Kashmir will always be the part of

India. Neither seccession nor independence is a feasible proposition and innocent blood should not be shed for impossible things. We are all behind the Government. So, the Government should be firm and strong. There can be no compromise on this issue and every sacrifice is worth giving to preserve the unity and integrity of the country.

I appeal to the Government that in this period of crisis the Prime Minister should consult all the political parties and create such an atmosphere that the persons who have left Kashmir and taken shelter outside Kashmir could go back to Kashmir and again settle there peacefully.

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष महोदय, मैं इस संकल्प और जो विधेयक प्रस्तुत किया गया है इसका समर्थन करने के लिए खड़ा हुआ हूं। काश्मीर की एक ऐसी समस्या है जो हम को पिछली सरकार से विरासत में मिली है। मैं 1953 में जाना चाहता हूं। तब शायद शेख अब्दुल्ला को वहां का प्राइम मिनिस्टर कहा जाता था पंडित जवाहरलाल नेहरु जब इस देश के प्रधानमंत्री थे उन्होंने उनको गिरफ्तार करने का काम किया था और करीब करीब 20-25 साल तक शेख अब्दुल्ला को बिना मुकदमा चलाए भारत की जेलों में या बड़े बड़े बंगलों को जेल बना कर उन में रखा गया था। हम लोग उस वक्त सोशलिस्ट पार्टी में थे। शेख अब्दुल्ला की गिरफ्तारी के विरुद्ध डा० राम मनोहर लोहिया के नेतत्व में हमने आवाज उठाई थी और कहा था कि चाहे शेरे कश्मीर हों या कोई भी व्यक्ति हो बिना मुकदमा चलाए जेल में रखना लोकतंत्र की जो मंशा है उसके विरुद्ध है। लेकिन बराबर कश्मीर की समस्या बिगड़ती ही गई और आज मजबूर हो कर के सरकार को यह संकल्प रखना पड़ा जबकि 15 मार्च को इसी सत्र में सर्व सम्मति से इस सदन के विपक्ष के नेता श्री पी० शिवशंकर जी का प्रस्ताव स्वीकार किया था इस आशा और विश्वास के साथ कि जम्मू-कश्मीर में जैसी भी हालत होगी वहां पर लोकतंत्र की प्रक्रिया को बहाल किया जाएगा। इसलिए मैं इस प्रस्ताव की ओर सदन का ध्यान आकर्षित करना चाहता हूं क्योंकि जो कुछ उसके बाद कश्मीर मे जो घटनाएं गुजरी वह इस प्रस्ताव की मंशा के बिलकुल खिलाफ हैं। श्री पी० शिव शंकर जी ने जो प्रस्ताव दिया था जो सर्व सम्मति से पारित हुआ--

"This House expresses its grave concern at the situation in Jammu and Kashmir. From across the border, terrorism is being encouraged and aided and persistent attempts are being made to arouse seccessionist sentiments in the valley. It is necessary for all Indian patriots to set aside their ideological and political differences and to act unitedly for defending the unity and integrity of the country. The role of the people of Jammu and Kashmir in our nation building efforts ever since their participation in our struggle for national freedom has been a glorious one. Jammu and Kashmir has a proud tradition of communal harmony and tolerence.

The cultural identity of Jammu and Kashmir has been maintained and shall be maintained. The legitimate aspirations of the people of Jammu and Kashmir will continue to have full expression. At the same time, no sinister designs against the unity and territorial integrity of India shall be permitted to succeed. The nation stands united and committed to this goal. Secessionism and subversion against the rule of law will, at no cost, be allowed in our democratic system.

This House is convinced that within the framework of our democratic

and secular polity, the political activity in Jammu and Kashmir must be revived. All our efforts should be unitedly directed to this national goal. This House appeals to misguided sections of people in the Kashmir valley to abjure violence and take recourse to peaceful ways for the redressal of their grievances for which abundant opportunities exist within the Constitution of India."

जिस प्रस्ताव को इस सदन ने सर्वसम्मति से पारित किया उसके पीछे मंशा यही थी कि काश्मीर की हालत सामान्य हो, वहां पर जो आतंकवादी गतिविधियां हैं वे समाप्त हों, हिंसा का वातावरण समाप्त हो और वहां पर लोकतांत्रिक तरीके से जनता द्वारा चुनी हुई सरकार को पुनर्गठित किया जाए। 15 मार्च को प्रस्ताव पारित होता है लेकिन उसके बाद से आज तक जितनी भी घटनाएं वहां पर घटित हुई--कल ही मैं "वीर अर्जुन" में एक समाचार पढ़ रहा था कि वहां के जो नौजवान लोग हैं पाकिस्तान से उनको प्रशिक्षित किया जाता है इस देश में आतंकवाद को बढ़ावा देने के लिए, काश्मीरी युवक अभी भी पाकिस्तानी कब्जे वाले काश्मीर में जा रहे हैं और वहां से हथियार चलाने का प्रशिक्षण प्राप्त कर वापस लौट रहे हैं। पाकिस्तान में प्रशिक्षण प्राप्त साढ़े 4 सौ उग्रवादी इस वर्ष जनवरी से अब तक घाटी में गिरफ्तार किये जा चुके हैं। यह वक्तव्य वहां के जो पुलिस के महानिदेशक श्री सक्सेना हैं उनका है। तो ऐसी हालत में इस सरकार के पास कोई भी चारा नहीं था सिवाय इसके कि यह संसद में आती और जो वहां पर सशस्त्र सैनिक बल हैं उनको एक विशेष शक्ति दी जाती। प्रधान मंत्री जी ने भी 15 अगस्त को इस ओर इशारा किया था। उसमें इस बात की ओर ध्यान आकर्षित किया था कि अगर वर्तमान सरकार से भी इस संबंध में कुछ गलतियां हुई है तो उन गलतियों पर हम विचार करने के लिए तैयार हैं, उन गलतियों को हम सुधारने के लिए तैयार हैं। उन्होंने यह कहा था--

To the people of Kashmir I would like to say that secularism has been the symbol of our freedom. Not only the Kashmir Valley, but the entire country belongs to them and if we have committed some mistakes, we are prepared to correct those mistakes.

15 अगस्त को इस देश के प्रधान मंत्री ने लाल किले पर जो भाषण दिया था उसमें सारे देश का ध्यान इस ओर आकर्षित किया कि अगर हमसे कुछ गलतियां हुई हैं, काश्मीर के संबंध में, तो हम उनको सुधारने के लिए तैयार हैं। मैंने भी इस संबंध में कुछ विचार हैं। मीरवायज जो वहां के एक धार्मिक नेता था, उन पर कुछ आतंकवादियों ने हमला किया और उनकी मृत्यु हो गयी लेकिन वहां पर जो जनाजा जा रहा था तो उस पर या किसी मरे हुए आदमी के जनाजे पर गोली चलाना मेरी समझ से बहुत अनुचित था। उसके बाद वहां पर भावनाएं भड़कीं। काश्मीरी हमारे देश के रहने वाले हैं...।

श्री सुरेन्द्रजीत सिंह अहलुवालिया : माननीय जी, आपकी इन्फारमेशन के लिए बता दूं कि श्रीनगर में मीरवायज मौलवी फारुख के जनाजे में 4 लाख लोग थे और 4 लाख के जनाजे पर वहां के सैनिक बल ने गोलियां चलाई और उस जनाजे में 18 गोलियां लगीं। एक जवान जो जनाजे को उठाकर चल रहा था उसके शरीर से 36 गोलियां निकली। 36 गोलियां से एक आदमी को मारा जा सकता है। कोई पागल ही मार सकता है इन्सान नहीं मार सकता है। इसकी भर्त्सना प्रधान मंत्री जी ने आज तक नहीं की।

श्री सत्य प्रकाश मालवीय : अगर इस सरकार से कुछ गलतियां हुई हैं तो उसको हम सुधारना चाहते हैं। वहां पर लोगों की भावनाएं जो उससे प्रभावित हुई, उस पर इस सरकार को दुख है। मैंने स्वयं अपनी राय व्यक्त की कि मेरी जानकारी में आज तक इस देश में कही

पर किसी व्यक्ति का जनाजा जाता हो तो किसी सरकार ने, किसी सरकार के प्रतिनिधि ने उस पर गोली चलाने का काम शायद ही किया हो। इससे न केवल काश्मीरियों की भावनाओं को दुख पहुंचा है, न केवल उनकी भावनाएं भड़की हैं बल्कि इस देश के रहने वाले 80 करोड़ लोगों की भावनाएं भड़की है। फिर भी काश्मीर की हालत ठीक हो, वहां पर लोकतांत्रिक प्रक्रिया प्रारंभ हो, वहां पर चुनाव हों यह इस सदन की सर्वसम्मति से इच्छा थी। लेकिन वह यह समय नहीं है। वहां पर पाकिस्तान में लोगों को, युवाओं का प्रशिक्षण दिया जा रहा है। वहां पर आतंकवादी गतिविधियां चल रही हैं और जब वहां पर सामान्य वातावरण नहीं है, तो वहां पर चुनाव नहीं करवाया जा सकता है।

मैं डा० फारुख अब्दुल्ला की बर्खास्तगी को भी, चाहे वह आज की राष्ट्रीय मोर्चा की सरकार रही हो, चाहे पिछली कांग्रेस पार्टी की सरकार रही हो इसका मैंने समर्थन नहीं किया है। मैं समझता हूं कि डा० फारुख अब्दुल्ला की तब की सरकार को...

DR. G. VIJAYA MOHAN REDDY: Sir, a submission. About the Mirwaiz funeral procession there are two versions.. One is that he was attacked, wounded and killed and and then his body was taken to the hospital, and from there the body was taken back on a streatcher and then there was a clash. But the funeral procession actually took place the next day morning and the procession was peaceful. This is one version. From the Western media there is another version. We want the Home Minister to clarify?

SHRI SATYA PRAKASH MALAVIYA: But it is a fact that barbarous firing was resorted to against the funeral procession.

दूसरी बात यह भी एक तथ्य है, वहां के जो कश्मीरी भाई हैं, भाग-भाग करके दिल्ली आ रहे हैं। यहां पर शरणार्थियों के कैम्प लग गये हैं। इस ओर भी सरकार को ध्यान देना चाहिए, क्योंकि अभी वहां पर एक डेलीगेशन गया था। उस डेलीगेशन की रिपोर्ट को हमें पढ़ने का मौका मिला। उन लोगों ने आकर यह रिपोर्ट भी दी है कि जो कश्मीरी पंडित अपने मकान को छोड़कर के वहां से दिल्ली चले आये हैं या और शहरों में चले आये हैं, उनके मकान की रखवाली, उनकी सम्पत्ति, जायदाद की रखवाली वहां आज जो कश्मीरी रह रहे हैं, वह लोग कर रहे हैं और वह लोग अल्पसंख्यक वर्ग के लोग हैं।

इसलिए हमको इस पर ध्यान देना चाहिए और हमारे गृह मंत्री जी, जब उत्तर देंगे, तो इस बात की भी सूचना देंगे कि कितने हमारे कश्मीरी भाई हैं, जो अपने मकान को छोड़ कर किसी वजह से दिल्ली में आकर बस गये हैं और इस समय अस्थाई रूप से यहां पर रह रहे हैं।

तीसरे, मेरी जानकारी यह है कि वहां जो आज राज्यपाल हैं वह राज भवन से बाहर नहीं निकलते। वह केवल राज भवन में रह कर के जम्मू-कश्मीर की समस्या का समाधान करने की कोशिश कर रहे हैं। मुझे यह भी अधिकृत सूत्रों ने बताया है कि राज्यपाल महोदय का राज भवन में ही हेलीकोप्टर है, और जब उनको दिल्ली आना होता है हवाई अड्डे पर, तो कश्मीर का जो राज भवन है, शायद उसका नाम परी महल, मैं जानता नहीं था, शायद परी महल उसका नाम है। तो कश्मीर के राज भवन में ही हेलीकोप्टर है और उसी से वह... (**व्यवधान**)

डा० रत्नाकर पाण्डेय (उत्तर प्रदेश) : ऐश्वर्य भवन इलाहाबाद में है।

[श्री सत्य प्रकाश मालवीय]

श्री सत्य प्रकाश मालवीय : तो मैं यह जानना चाहता हूं, हो सकता है कि मेरी जानकारी गलत हो, लेकिन जब गृह मंत्री जी इस बात का उत्तर देंगे, तो जरूर इस बात का स्पष्टीकरण करेंगे।

श्री सुरेन्द्रजीत सिंह अहलुवालिया : हमारे सदन में एक ऐसे सदस्य हैं, जो वहां के गवर्नर रह चुके हैं। क्या हमारी जानकारी के लिए वह क्या बता देंगे कि उसका नाम परी भवन है, ऐश महल है, क्या महल है ? मैं जगमोहन जी की तरफ इशारा करता हूं।

उपसभाध्यक्ष (प्रो. चन्द्रेश पी० ठाकुर) : आप उनसे व्यक्तिगत सम्पर्क कीजिए। जानकारी होगी, तो वह बता देंगे।

श्री सत्य प्रकाश मालवीय : तो मैं केवल यह जानना चाहता हूं कि गृह मंत्री जी जब अपना उत्तर दें--तो मैं जानना चाहता हूं कि मेरी जानकारी जो है, वह सही है कि नहीं है, क्योंकि यदि कोई भी राज्यपाल, जिनसे आप उम्मीद करते हैं कि वह जम्मू-कश्मीर की समस्या का समाधान करें, वहां पर शांति लायें, शांति स्थापित करने की कोशिश करें--जग मोहन जी के बारे में तो हमें जानकारी थी कि लोगों के बीच में वह जाते थे। वह लोगों के बीच में जाकर उनकी समस्याओं को जानने की कोशिश करते थे।

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर) : अब तो वह आपके बीच में हैं।

श्री सत्य प्रकाश मालवीय : अगर आज राज्यपाल वैसा नहीं कर रहे हैं, तो मेरी समझ में इस संबंध में राज्यपाल महोदय को केन्द्रीय सरकार की ओर से स्पष्ट गाईडलाईन देने चाहियें कि उनको लोगों के बीच में जाना चाहिए, उनसे जन-सम्पर्क करना चाहिए और उनकी समस्याओं को समझने की कोशिश करनी चाहिए। तभी कश्मीर की समस्या का समाधान होगा और वहां पर आतंकवाद समाप्त हो सकेगा।

जो स्पेशल पावर्स एक्ट है, इसमें धारा 4 की ओर मैं आपका ध्यान आकर्षित करना चाहूंगा।

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर) : आप तो समाप्त करने वाले थे।

श्री सत्य प्रकाश मालवीय : मैं तो समाप्त ही कर रहा हूं। क्योंकि जब भी कोई कानून बनता है, तो चूंकि मेरे बहुत से लोग, इस देश में उन्नीस महीने जेल में रहे हैं, इसलिए हम डरते रहते हैं कि किसी कानून का दुरुपयोग न हो।

मैं केवल धारा 4 की ओर ध्यान आकर्षित करना चाहूंगा।

"Any commissioned officer, warrant officer, non-commissioned officer or any other person of equivalent rank in the armed forces may, in a disturbed area,—

(a) if he is of opinion that it is necessary so to do for the maintenance of public order,"—

यही मेंटेनेंस आफ पब्लिक आर्डर था जिसमें हम डी०आई०आर० में इन्दिरा गांधी द्वारा 1975 में बंद किये गये थे।

"after giving such due warning as he may consider necessary, fire upon or otherwise use force...."

इसके आगे मैं पढ़ना नहीं चाहता हूं।

श्री सुरेन्द्रजीत सिंह अहलुवालिया : आप इसे पूरा पढ़िये ना।

श्री सत्य प्रकाश मालवीय : यह सारा इसमें है ।

श्री विश्वजित पृथ्वीजित सिंह (महाराष्ट्र) : आप इसे पढ़िएगा । . . . (**व्यवधान**)

श्री सुरेन्द्रजीत सिंह अहलुवालिया : और फिर उसका समर्थन करिए ।

श्री सत्य प्रकाश मालवीय : मैं यह निवेदन कर रहा था, मैंने पहले ही निवेदन किया कि इसी मेंटेनेंस आफ पब्लिक आर्डर की धारा लागू करके 19-19 महीने तक हम लोगों को जेल में रखा गया । इसलिए जब कोई ऐसा कानून बनता है तो कम से कम मुझे तो बड़ा डर लगता है कि कहीं उस कानून का दुरुपयोग तो नहीं होगा और इसमें इस बात की कोई व्यवस्था भी नहीं की गई है कि क्या सेफगार्ड है कि कमीशंड आफिसर, वारंट आफिसर, नान-कमीशंड आफिसर या उनके इक्वावेलेंट रैंक के जो भी अधिकारी हैं आर्म्ड फोर्सेस के, वह इस कानूनी प्रक्रिया का मिसयूज नहीं करेंगे दुरुपयोग नहीं करेंगे ? मैं यह सुझाव देना चाहता हूं कि इस कानूनी प्रक्रिया का दुरुपयोग न हो । आप गोली चलाइयेगा, जलाए जाएं तो उस पर गोली चला दीजिएगा, 30 आदमी खड़े हों और हो सकता है वह अधिकारी गोली चला दे और कह दे चूंकि मैंने गोली चलाना आवश्यक समझा इसलिए मैंने गोली चला दी । तो उसका क्या सेफगार्ड है, इसको कम से कम हमको समझाने की कृपा की जाए ?

इन्हीं शब्दों के साथ, मैं पूरी आशा करता हूं कि अब निकट भविष्य में इस सदन में काश्मीर के संबंध में कोई ऐसा संकल्प नहीं लाना पड़ेगा और वहां पर हम सबकी एक साथ कोशिश होनी चाहिए कि जो विधिवत् निर्वाचित वहां की विधान सभा है, अगर वह रिवाइव हो सके तो रिवाइव की जाए वरना नए सिरे से वहां पर चुनाव कराए जाएं । जनता द्वारा चुने हुए प्रतिनिधि वहां बैठाए जाएं और उनके मुख्य मंत्री और मंत्री परिषद् हो । अगर ऐसा हो जाए तो मैं समझता हूं कि जो प्रस्ताव 15 मार्च को सर्वसम्मति से सदन ने पारित किया था उस प्रस्ताव की मंशा पूरी होगी और काश्मीर जो हमारे देश का एक अविभाज्य अंग है ही, दुनिया की कोई भी ताकत काश्मीर को हमसे अलग नहीं कर सकती ।

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर) : डा. रत्नाकर पाण्डेय समय बहुत कम है और सदन आपके विचारों से परिचित है ।

डा० रत्नाकर पाण्डेय : मान्यवर, मैं पूरी कोशिश करूंगा कि आपके आदेश का पालन करूं और इस सत्र में मैं पहली बार बोल रहा हूं ।

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर) : आप पहली बार बोल रहे हैं ?

डा० रत्नाकर पाण्डेय : हां, मैं आपकी कृपा चाहूंगा, आपका संरक्षण चाहूंगा ।

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर) : नहीं, स्थिति यह है कि साढ़े पांच बजे दूसरा आइटम लिस्टेड है, उसमें कोई परिवर्तन नहीं हो सकता है । . . . (**व्यवधान**)

डा० रत्नाकर पाण्डेय : आज कैसे खत्म करेंगे ? इतनी लम्बी आप खत्म कर रहे हैं । . . . (**व्यवधान**)

गृह मंत्रालय में राज्य मंत्री (श्री सुबोध कांत सहाय) : नहीं, आज खत्म किया जाए । पूरे सत्र में यह पहला है जो रोज के दिन सुबह से सात बजे तक चलता रहता है । . . . (**व्यवधान**)

डा० रत्नाकर पाण्डेय : नहीं, यह बहुत महत्वपूर्ण है । . . . (**व्यवधान**)

[श्री सत्य प्रकाश मालवीय]

उपसभाध्यक्ष (प्रो० चन्द्रेशपी० ठाकुर) : महत्वपूर्ण का मतलब यह नहीं कि इसको लंबा किया जाए ।

डा. रत्नाकर पाण्डेय : इतने सदस्य विचार कर रहे हैं और आपको भी भाग्य मिला है कि आप इस समस्या को हल करने जा रहे हैं ।... **(व्यवधान)**

श्री संघ प्रिय गौतम (उत्तर प्रदेश) : मैं आपकी बात का समर्थन कर रहा हूं कि 40 साल से जो मामला इन्होंने उलझा रखा है उसे इतना जल्दी कैसे सुलझा लेंगे ।

डा० रत्नाकर पाण्डेय : माननीय उपसभाध्यक्ष जी, जनता दल की सरकार का जो इलेक्शन मैनिफैस्टो था पिछले वर्ष उसमें जिन महत्वपूर्ण मुद्दों की चर्चा की गई थी समस्या के रूप में उसमें पंजाब की समस्या थी परन्तु कश्मीर का कहीं नामोल्लेख नहीं था क्योंकि काश्मीर उस समय कोई समस्या नहीं थी । कांग्रेस शासन में, राजीव गांधी के शासन में काश्मीर की समस्या कभी नहीं रही और जरा भी किसी ने उभरने की कोशिश की आतंकवादी ताकत ने, अलगाववादी ताकत ने या विदेशी ताकतों ने तो उनको सदैव के लिए तत्काल समाप्त कर दिया गया । आज हमारे प्रधान मंत्री विश्वनाथ प्रताप सिंह जी की सरकार में काश्मीर देश के नक्शे से अलग होने की स्थिति में है । मैं अपने माननीय गृह मंत्री जी से कहना चाहूंगा कि गालिब का एक शेर है । गालिब ने कहा है :

"हद से आगे बंदापरवर बेनयाजी कब तलक,

हम कहेंगे हाल-ए-दिल और आप फरमायेंगे क्या ?"

आपके पास कहने के लिए क्या है ? माननीय उपसभाध्यक्ष जी, काश्मीर के मसले पर विचार व्यक्त करूं उसके पहले पिछले चुनाव के समय पाक समर्थक लोगों ने अमरीका से पाकिस्तान समर्थकों ने "पाकिस्तान कालिंग" नाम का एक पत्र निकाला था । और उस पत्र में 24 अक्तूबर, 1989 को एक पूरे पेज का विज्ञापन छपा था जिसमें यह भविष्यवाणी की गयी थी कि विपक्ष, उस समय आप विपक्ष में थे, "राष्ट्रीय मोर्चा विभिन्न क्षेत्रीय नेताओं का बना हुआ है जिनकी प्रतिबद्धताएं राष्ट्र के बनिस्बत क्षेत्रीय हैं। अगर विपक्ष जीतता है तो उसके नेताओं के क्षेत्रीय हितों और प्रतिबद्धताओं की वजह से अनिवार्य तौर पर अंततागत्वा हिंदुस्तान के टुकड़े टुकड़े हो जाएंगे इसमें कोई शक नहीं कि भारतीय विपक्ष की जीत का मतलब होगा एक कमजोर हिंदुस्तान । इसका निश्चित परिणाम होगा, एक आजाद खालिस्तान और एक आजाद काश्मीर और ऐसा हिंदुस्तान पाकिस्तान के लिए खतरे की बात नहीं रह जाएगा।"

यह पाकिस्तान समर्थक लोगों ने 24 अक्तूबर, 1989 को "पाकिस्तान कालिंग" पत्र में भविष्यवाणी की थी । आज 8 महीने आपका शासन हुए हुआ और जो कुछ पाकिस्तान समर्थक उस पत्र ने भविष्यवाणी की थी, वह सत्य साबित हो रही है ।

महोदय, इन सबके पीछे काश्मीर को भारत से अलग करने के लिए गहरी साजिश रची जा रही है और अमरीका साजिश कर के काश्मीर को तोड़ने की कोशिश कर रहा है (समय की घंटी) । अमरिका में हाल में न्यूयार्क में एक गोष्ठी हुई थी । उस में यह तय किया गया कि काश्मीर वैली को बफर स्टेट बनाया जाए और यह सरकार जो फार्मूला लागू करना चाहती है... **(व्यवधान)**...

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर): पंडित जी, कभी जल्दी कहने की भी आदत डालिए। कभी-कभी संक्षेप में भी कहिए।

डा० रत्नाकर पाण्डेय: संक्षेप में ही कह रहा हूं। बफर स्टेट बनाया जाये और हमारे ब्रिटिश हाई कमिश्नर श्री कुलदीप नैयर ने इसकी चर्चा.... (व्यवधान)...

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर: ब्रिटिश हाई कमिश्नर नहीं, इंडियन हाई कमिश्नर इन ब्रिटेन।

डा० रत्नाकर पाण्डेय: कुलदीप नैयर ने उनकी लेबर पार्टी के कुछ सांसदों से पिछले दिनों इसकी चर्चा लंदन में की थी। ग्रेटर काश्मीर बनाया जाय, जम्मू के मुस्लिम क्षेत्र को अलग कर के एक नया बफर स्टेट बनाया जाए, यह पूरी कोशिश है अमेरिका की। जम्मू और लद्दाख भारत के साथ मिल जाएगा और गिलगिट जहां पाकिस्तान के सैनिक खड़े हैं, पाक के पास रहेगा।

महोदय, यह सरकार जम्मू काश्मीर के राजनैतिक दलों से अभी तक बातचीत नहीं कर रहा है। हमारे डा० कर्ण सिंह, सैयद मीर कासिम, पैंथर पार्टी के भीम सेन, अब्दुल गनी पीपुल्स पार्टी के-- इन लोगों को अलग रखा जा रहा है। पाकिस्तान भी जो मॉडल लीडरशिप काश्मीर में चल रही है, उससे काश्मीर को खत्म करने की एक साजिश कर रहा है।

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर) अब आप के दो मिनिट में समाप्त कीजिए।

डा० रत्नाकर पाण्डे: इसलिए मीर भाई मौलवी फारुख को मारा गया और मुस्तफा जी स्वतंत्र विधायक थे, उनको भी हत्या की गयी। कांग्रेस और नेशनल कांफरेंस के कई नेताओं का कत्लो आम हुआ। जार्ज फर्नांडीज अमीनुल्ला से बातचीत करने बाबत बडी रूचि रखते हैं। अमानुल्ला के खिलाफ देशद्रोह का मुकदहम चल रहा है? क्या आपकी सरकार यह बताने का कष्ट करेगी कि जे0के0एल0ए क्या कर रहा है और इसके लिए इसके कमांडर इन चीफ कितने जिम्मेदार हैं? क्या सरकार समझती है कि जो कुछ हो रहा है विदेशी ताकतों के इशारे पर, यह ठीक है? पाक अधिकृत इलाके को आप किस प्रकार से खाली कराना चाहते हैं? यू0एन0ओ0 ने भारत में 1949 में काश्मीर समस्या के हल के लिए टिकसन को भारत भेजा था। टिकसन ने उस समय जो फार्मूला तैयार किया था, वह काश्मीर खाड़ी को और जम्मू के पहाड़ी इलाके, जहांकि मुस्लिम जनसख्या की बहुलता है, को एक बफर स्टेट बनाने की योजना थी।

जम्मू और लद्दाख भारत को दे दिया जाय और गिलगिट का इलाका, जिसमें पाकिस्तान की सेना कब्जा किए हुए है, वह उसी के पास रहे। आज अमरीका और चीन को इस क्षेत्र में रुचि है। चीन से गिलगिट तक सड़क बन रही है। गिलगिट में अमरीका के सैनिक ठिकाने मौजूद है और वह क्षेत्र में अपना प्रभाव बनाए रखना चाहता है। टिक्सन जो फ़ार्मूला 1949 में लागू करने के लिए भारत आया था, जिसको रिजेक्ट कर दिया गया था, उस समय के राष्ट्रीय नेताओं ने उसकी निंदा की थी और उसका प्रवेश भारत म नहीं होने दिया

[डा० रत्नाकर पाण्डेय]

था क्योंकि कश्मीर भारत का अभिन्न अंग है, उस पर समझौता नहीं हो सकता। लेकिन आज 40 वर्ष पश्चात् जब देश का नेतृत्व कमजोर हाथों में आता है तब अमरीका की साम्राज्यवादी नीति के समक्ष घुटने टेकने वाली यह सरकार कश्मीर की समस्या को दिनों-दिन और समस्या बनाती जा रही है।

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर) : इतना काफ़ी है, डा० पाण्डे।

Thanh You

डा० रत्नाकर पाण्डेय : मैंने तो अभी शुरू किया है, माननीय उपसभाध्यक्ष जी।

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर) : नहीं, नहीं ऐसा नहीं हो सकता। शुरू करने का है, तो रोज आप शुरू करते हैं।

डा० रत्नाकर पाण्डेय : जो टिक्सन की थ्योरी थी, उसको 40 वर्षों में हमने लागू नहीं किया और अब यह सरकार लागू कर रही है, अपने सारे हथियार सौंप रही है।

उपसभाध्यक्ष महोदय, पाकिस्तान में सत्ता हस्तांतरण के बाद पाक समर्थक गतिविधियों में भारी तेजी आई है। जो समाचार पढ़ने को मिल रहे हैं, उनके अनुसार 9 000 से 10,000 तक कश्मीरी युवक पाकिस्तान द्वारा आधुनिक अस्त्र-शस्त्रों से लैस होकर के ट्रेनिंग ले रहे हैं। कश्मीर में भारत-विरोधी गतिविधियों के लिए घुसपैठ करने के लिए ये अपनी जिंदगी की बाजी लगाए हुए हैं। समाचार यह भी मिल रहे हैं कि अब कुछ महिलाएं भी आतंकवादी भारत-विरोधी गतिविधियों के लिए पाकिस्तान में ट्रेन हो रही हैं। माह नवंबर-दिसंबर में कश्मीर के रास्ते बंद हो जाते हैं, दर्रे बंद हो जाते हैं और पाकिस्तान से घुसपैठ उस समय कठिन हो जाती है। अब पाकिस्तान में चुनाव की घोषणा हो चुकी और इसका राजनीतिक लाभ उठाने के लिए भी पाकिस्तान कश्मीर में सर्दियों से पहले बड़े पैमाने पर उथल-पुथल तथा तोड़फ़ोड़ करना चाहता है।

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर) : पाण्डेय जी, अब समाप्त कीजिए।

डा० रत्नाकर पाण्डेय : माननीय, मैं पहली बार बोल रहा हूं इस सेसन में।

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर) : आप दूसरी बार भी बोलेंगे, आप तीसरी बार भी बोलेंगे, मगर आज अब नहीं बोलेंगे।

डा० रत्नाकर पाण्डेय : मैं बहुत ही महत्वपूर्ण विषय सदन में रिकार्ड करा रहा हूं, जिससे सरकार को और देश को मदद मिलेगी। पाकिस्तानी फ़ौज में सभी संवेदनशील पदों पर कट्टर भारत-विरोधी फ़ौजी अफ़सरों को तैनात कर दिया गया है। भारत सरकार इस स्थिति से निपटने के लिए क्या प्रभावकारी कदम उठाने जा रही है, यह मैं माननीय मंत्री जी से जानना चाहूंगा।

उपसभाध्यक्ष महोदय, सर्दियों में बर्फ़ की चट्टानें गिरने से जम्मू-श्रीनगर हाईवे अकसर बंद हो जाता है। इस वक्त खतरे को देखते हुए और सप्लाई लाईन को बनाए रखने के लिए जरूरी है कि जम्मू-श्रीनगर सड़क बंद न होने पाए। इसके लिए आपकी सरकार क्या कर रही है? यह मैं माननीय मंत्री जी से जानना चाहूंगा।

महोदय, 14 जुलाई को प्रातः 8–30 बजे एक चेतक हेलीकोप्टर सेना के पांच अधिकारियों को लेकर जम्मू से भारत-पाक सीमा पर निगरानी कर रहे भारतीय जवानों की चौकसी का निरीक्षण करने के लिए गया। पांच अधिकारियों में एक, मेजर-जनरल, एक ब्रिगेडियर तथा एक कर्नल भी था। साधारणतया इस हेलीकोप्टर को एक-दो घंटे में वापस आ जाना चाहिए था।

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर) : पाण्डेय जी, आप कृपा करके समाप्त करें।

डा० रत्नाकर पाण्डेय : माननीय उपाध्यक्ष जी, मैं बहुत महत्वपूर्ण मसले को कह रहा हूं। आज साढ़े पांच बजे श्रीलंका पर बहस है, मैं अपनी बात पूरी नहीं कह पाऊंगा। मैं आपसे करबद्ध प्रार्थना करता हूं कि मुझे जरा बोलने दें क्योंकि मैं बड़ा अध्ययन करके आया हूं और जो चीज सरकार नहीं जानती, उसकी जानकारी देना चाहता हूं।

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर) : श्रीलंका पर आपको समय दिया जाएगा। इस पर आप बैठ जाइए।

डा० रत्नाकर पाण्डेय : माननीय, कृपया मुझे बोलने दें, मैं बहुत तैयारी करके आया हूं और आज पहली बार इस सेसन में बोल रहा हूं।

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर) : तैयारी बाद में काम आएगी तैयारी बेकार नहीं जाती है विद्यार्थी की।

डा. रत्नाकर पाण्डेय : साधारणतया इस हेलीकोप्टर को दो घंटे में वापस यह हेलीकोप्टर लापता है और इसका पता नहीं चला है। हमारी सेना ने वायुसेना ने सारे इलाके को छान मारा है, लेकिन कोई खबर आज तक नहीं कर दिया या फिर हेलीकोप्टर को पाकिस्तान में गिरा लिया गया हो और भारत से उचित समय पर सौदे-बाजी के लिए उसे सामने रखा जाए। उस हेलीकाप्टर में सवार मेजर जनरल सुदर्शन सिंह हैं जो कश्मीर में भारत विरोधी पाक गतिविधियों को रोकने के लिए बहुत बड़े एक्सपर्ट माने जाते हैं। मेजर जनरल सुदर्शन सिंह राज्य सभा के एक माननीय सदस्य, जो बंगला देश की लड़ाई के हीरो रहे हैं, उनके परिवार से संबंधित हैं।

पूर्व राज्यपाल जगमोहन जी ने, जो इस सदन के सदस्य हैं, कश्मीरियों को विशेषकर युवकों की आर्थिक व्यवस्था सुधारने के लिए करोड़ों रुपयों की नई योजनाओं की घोषणा की थी और आज वे इस सदन में बैठे हुए हैं। उन योजनाओं पर मुझे विस्तार से जाने का आप मौका नहीं दे रहे हैं। मैं जानना चाहता हूं मंत्री महोदय कि जगमोहन जी ने अरबों रुपयों की जो योजनाएं बनाई थीं कश्मीर के लिए, उन योजनाओं को आप किस रूप में क्रियान्वित कर रहे हैं, वे कहां तक पहुंचीं और क्या उसका टाइम बाउण्ड ब्रेक अप आपने किया है? कितना रुपया आपने अब तक उन पर खर्च किया है?

काश्मीरियों का मुख्य उद्योग और आर्थिक व्यवस्था टूरिज्म है। आप हमारी सरकार पर आरोप लगाते हैं। 10 वर्षों का, जगमोहन जी बैठे हैं, गवर्नर रहे हैं वहां के। हमारी सरकार के खैरख्वाह रहे हैं और आपकी सरकार के समर्थक एक दल के खैरख्वाह रहे हैं, पिछले 10 वर्षों में टूरिज्म के क्षेत्र में राजीव गांधी की सरकार ने जितना आर्थिक लाभ कश्मीर को दिया, उतना कभी नहीं मिला था। यदि मैं यह असत्य कह रहा हूं तो आप बताइए, प्रमाणित करिए कि यह सत्य नहीं है और आज आप समस्याएं उत्पन्न कर रहे हैं। ..... (व्यवधान) .....

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर) : बस पाण्डेय जी।

[प्रो० पी० चन्द्रेश ठाकुर]

That is the end of it. It is 5.30.

डा० रत्नाकर पाण्डेय: कल मुझे कंटीन्यूएशन करने दिया जाए। कल मंत्री महोदय बोलेंगे। मैं अंतिम वक्ता हूं, 10 मिनट में मैं अपनी बात .... (**व्यवधान**).....

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर): 10 नहीं। 05:30 बजे वह लिस्टिड है। ...(**व्यवधान**)...

डा० रत्नाकर पाण्डेय: नहीं तो उसको टेक-अप कर लीजिए। मैं ऐसी चीजें बताऊंगा जो मंत्री महोदय का ज्ञानवर्धन करेंगी और सरकार को प्रेरणा देंगी कि ऐसी कार्रवाई करें कि कश्मीर भारत का अंग बना रहे।

उपसभाध्यक्ष (प्रो० पी० चन्द्रेश ठाकुर): आप मंत्री जी की बगल में बैठ जाइए। उनको सब कागजात दे दीजिए, वे पढ़ लेंगे।

डा० रत्नाकर पाण्डेय: मैं सदन में रिकार्ड कराना चाहता हूं। मंत्री जी तो हमारे बहुत पुराने मित्र हैं। कल मुझे आप थोड़ा सा बोलने का अवसर दें। आपसे पुन: करबद्ध प्रार्थना करूंगा।

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर): आप अभी बैठ जाइए। आप अपना समय समाप्त कर लीजिए। आपका समय समाप्त हो गया।

डा० रत्नाकर पाण्डेय: मेरे थोड़े से प्वाइंट्स हैं, जिनको मैं रिकार्ड करना चाहूंगा। कल आप मुझे बोलने का मौका दें।

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): You have concluded so far as this topic is concerned.

डा० रत्नाकर पाण्डेय: नहीं। अभी नहीं किया है।

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर): पाण्डेय जी, आपकी प्रतिभा इतनी प्रबल है कि आप किसी विषय पर बोल सकते हैं।

डा० रत्नाकर पाण्डेय: मैं आपकी प्रोटेक्शन और आशीर्वाद चाहूंगा। मैं सरकार को कुछ ऐसी जानकारी देना चाहता हूं जो उसके पास नहीं है। उसका कर्म-चक्षु खुलेगा और कश्मीर भारत से नहीं जाएगा। शायद मेरी स्पीच से इनको प्रेरणा मिले। 10 मिनट मुझे आप कल जरूर बोलने का मौका दें।

डा० अबरार अहमद खान (राजस्थान): उपसभाध्यक्ष महोदय, मेरा नाम अभी शेष है। मेरा क्या कल नम्बर आएगा या मन्डे को?

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर): नम्बर आने का सवाल नहीं है। अभी नम्बर आने वाला था प्रो० भट्टाचार्य का और आजमी साहब का ... (**व्यवधान**)

श्री सुबोध कान्त सहाय: उपसभाध्यक्ष महोदय, अगर इसे कल 12.00 बजे क्वेश्चन ऑवर के बाद खत्म करा दिया जाए ....(**व्यवधान**)....

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): You have a choice. Sri Lanka we start now.

डा० अबरार अहमद खान: अध्यक्ष महोदय, अभी तो श्रीलंका लिस्टेड है, श्रीलंका प्रारम्भ होनी चाहिए और मन्डे को जो यह शेष रह गया है वह होना चाहिए।

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): We start now, finish that and come back to this tonight itself.

डा० अबरार अहमद खान: हम तो चैयर से कटते हैं, कटते रहेंगे। अब अंतिम वक्ता के रूप में पार्टी में मेरा

नाम है। अब मौका मिलेगा तो बोल देंगे। ....(व्यवधान)....

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): There is something called the Business Advisory Committee, Mr. Abrar, which represents this House. Though the total time allotted for the topic.... (*Interruptions*).

THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI JAGDEEP DHANKHAR): Mr. Vice-Chairman, Sir, if we may have conclusion of the discussion on Jammu and Kashmir, followed by Sri Lanka...(*Interruptions*).

SOME HON. MEMBERS: Not possible.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Let him conclude.

SHRI JAGDEEP DHANKHAR: Because otherwise, this will obviously go to Monday. Looking to the importance of the subject, looking to the view expressed and the seriousness imparted by the Members, I think our objective will be achieved collectively if we conclude the discusson on Jammu and Kashmr today, that will maintain the continuity also. And we can sit a little longer to take up the Sri Lanka issue today. (*Interruption*).

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): We will take it up tomorrow immediately after the Question Hour and finish it tomorrow itself. (*Interruptions*). immediately after the Question Hour we will take up this tomorrow.

मौलाना ओबेदुल्ला खां आजमी (उत्तर प्रदेश): ....(व्यवधान) कश्मीर के मसले पर बोलने की पूरी इजाजत दी जाये। कश्मीर का मसला एकदम सेंसेटिव मसला है और कश्मीर के मसले को इस तरह नजरअंदाज नहीं किया जा सकता। कश्मीर के मसले पर या तो आज पूरी बात होनी चाहिये वरना फिर मंडे को कश्मीर के मसले पर टाईम दिया जाना चाहिये।

डा० अबरार अहमद खान : उपसभाध्यक्ष महोदय, कश्मीर का मसला मैं हमेशा इस सदन में उठाता रहा हूं, कश्मीर के मामले में हमेशा मैं डिस्कस करता रहा हूं....(**व्यवधान**) और मैं पार्टी के अंतिम वक्ता के रूप में हूं। कश्मीर की महत्वता को देखते हुये इस पर मंडे में आगे बहस करायी जाये और तय करना चाहिये।

मौलाना ओबेदुल्ला खां आजमी: लोग यह कह रहे हैं कि सबसे ज्यादा परेशानी हमें कश्मीर में है और कश्मीर के मसले को इतनी जल्दी क्यों फ्लट दिया जा रहा है? क्या कश्मीर का मसला ज्यादा गैर अहम है तो... (**व्यवधान**) पहले कश्मीर का मसला तय करना चाहिये, उसके बाद बात आगे बढ़ायी जाये।

उपसभाध्यक्ष (श्री चन्द्रेश पी० ठाकुर): इसमें एक्साईटिड होने की जरूरत नहीं है। हर आदमी इसको मानता है कि कश्मीर का मामला बहुत गंभीर है। इस पर हर व्यक्ति अपनी इच्छा व्यक्त करना चाहते हैं, लेकिन समय की सीमा भी तो कुछ है।

श्री सुरेन्द्रजीत सिंह अहलुवालिया: हमें कश्मीर की सीमाओं की रक्षा करनी है। समय की सीमा में मत बांधिये।

मौलाना ओबेदुल्ला खां आजमी: सबसे अहम मसला इस वक्त कश्मीर का है। हर पार्टी को चिंता है।

ALLOCATION OF TIME FOR DISPOSAL OF GOVERNMENT LEGISLATIVE AND OTHER BUSINESS

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): I have to inform Members that the Business Advisory Committee, at its meeting held on Thursday, the 30th August, 1990, allotted time for